श्री सुरेन्द्रजीत सिंह श्रहलुवालिया : श्राप जवाब श्राने दीजिए, उन्होंने जवाब मांगा है।....(व्यवधान) जवाब मिल रहा है।

THE VICE-CHAIRMAN (SHRI SHAN-KAR DAYAL SINGH). He is already giving the reply.

श्री सुबोध कांत सहाय: उपसभाध्यक्ष महोदय, आपकी भावना के साथ में गोवा पर ही हूं ग्रीर चुनाव क्यों नहीं कराए जाए, इसी साल पर मै कह रहा हूं कि जो हमारी स्थिति है, चाहे वह कानून ग्रीर व्यवस्था की हो, चाहे साप्रदायिकता की हो—यह लहर देश के हरेक कोने मे फैली हुई है। इसीलिए यहा पर एक पीपुत्स गवर्न मेंट बनी श्रीर चुनाव के मेंदान मे तत्काल न जाएं, इसी सवाल को लेकर गोवा में सरकार बनायी है श्रीर इस देश में सरकार बनायी है जिसका कि मैं गृह मंत्री होकर आपके बीच में ख डाहूं। इसी के साथ मैं उम्मीद करना हूं कि यह सदन इस प्रस्ताव का अनुमोदन करेगा।

THE VICE-CHAIRMAN (SHRI SHAN-KAR DAYAL SINGH): I shall now put the Resolution moved by Shri Subodh Kant Sahay to move:

The question is:

"That this House approves the Proclamation issued by the President on the 14th December, 1990, under article 356 of the Constitution, in relation to the State of Góa."

The motion was adopted.

- 1 RESOLUTION SEEKING APPRO-VAL OF PRESIDENT'S PROCLAM-ATION UNDER ARTICLE 356 IN RELATION TO ASSAM; & ...
- 2 MOTION RECOMMENDING RE-VOCATION OF THE PROCLAM-ATION

गृह मंत्रालय में राज्य मंत्री तथा सूचना श्रीप प्रसार मंत्रालय में राज्य मंत्री(श्री सुबोधकात सहाम) उप सभाध्यक्ष महोदय, में ग्रापकी ऋतुमा से निम्नलिखित संकल्प प्रस्तृत करना हूं .——

"यह सभा संविधान के अनुच्छेद 356 के अधीन असन राज्य के संबंध में राष्ट्रपनि द्वारा 27 नवम्बर, 1990 को जारी की गई उद्घीषणा का अनुमोदन करती है।"

महाशय, ग्रसम के राज्यपाल की रिपोर्ट भौर उदघोषणा की प्रतिया सदन के पटल पर रखी गयी है। ग्रसम के राज्य-पाल ने भारत के राष्ट्रपति को 26 नवम्बर, 1990 की प्रपंनी रिपोर्ट मे यह बताया कि यूनाइटेड लिबरेशन फंट द्याफ आसाम (उल्फा) ने भारत के संविधान से भ्रासाम को मुक्त कराने के लिए सशस्त्र संघर्ष शुरू कर दिया है तथा वे एक स्वतत्र प्रभुत्व संपन्न राज्य की स्थापना के लिए प्रयास कर रहे हैं। श्रपने इस उद्देश्य को पूरा करने के लिए उसने चुने हुए व्यक्तियों को गोली मारकर हत्या कर के तथा समाज के ममृद्ध वर्ग से धन ऐंठने के लिए भ्रातंक का उपयोग कर के लोगों के बीच इर की भावना पैदा करने की दोहरी नीति ग्रपनायी है। राज्यपाल ने बताया है कि उल्फा द्वारा 13 निर्दोष व्यक्तियों की गोली मारकर हत्या की गयी। बदला लेने के अभियान को जारी रखते हुए उल्फा कार्यकर्ताम्रो ने बाकायदा ऐमें पुलिस ग्रधिकारियों भीर राजनीतिक नेताओं की हत्या की जो उनके उद्देश्य की प्राप्ति की राष्ट्र में सार्ते थे। पिछले तीन वर्षों के दौरान 58 राजनीतिक कार्यकर्ताओं की हत्या की गई तथा 19 ग्रधिकारियों का वध किया गया है। राज्यपाल ने यह भी उल्लेख

किया कि उल्फी द्वारी भ्रपहरण करने और फिरीती की रकीम की भगतान होने पर छींड़ देने की कार्यप्रणाली का ग्रक्सर सहारा लिया गया है। ऐसा प्रतीत होता है कि धन ऐंठने की प्रक्रिया से किसी को भी नहीं बख्शा गया । व्यापारियों, ग्रधिकारियों ग्रौर कंपनियों को फिरौती की राशि देने के लिए ग्रातंकित किया गया. है। किसी भी पक्ष से प्रतिरोध के ग्रभाव में संभवतः राज्य सरकार द्वारा कार्यवाही करने में असमर्थ रहने के कारण हत्या स्रोर धन ऐंठने की घटनास्रों में विद दुई हैं। राज्यपाल ने यह भी उल्लेख किया है कि लखीमपूर, तिनसुखिया, डिब्रुगढ जिलो में उल्फा कार्यकर्ताच्रो ने एक समानातर प्रशासन स्थापित कर दिया है । कार्यकारी प्रशासनिक तथा न्यायिक कार्यों को ग्राने नियंत्रण मे ले लिया है। राज्यपाल ने यह भी स्चित किया है कि उल्फा ने नियमित उल्फा सेवा मे लोगों को भर्ती कर के ग्रौर उन्हे प्रशिक्षण प्रदान कर के भारत सरकार के खिलाफ यद्ध शुरू करने का कार्यक्रम शुरू किया है। इस उद्देश्य के **ग्र**नसरण मे उल्का ने प्रशिक्षण कैंप स्थापित किए हैं । हथियार प्राप्त कर लिए गए है। उल्फा के इन कायकलापो के बावजद पुलिस मामलो की पूरी तरह से जाच नही कर रही है। गिरफ्तार किए गए ग्रपराधियों को बिना किसी विगेध के जमानत पर रिहा किया जा रहा है। ग्रातंकवांदी ग्रौर विघटनकारी कार्यकलाप ग्रधिनियम "टाडा" के ग्रंतर्गत बिना किसी शर्त जमानत दी जा रही है। अपराधियो की रिहाई को राज्य सरकार द्वारा उच्च न्यायालय भौर उच्चतम न्यायालय में चुनौती नही दी जा रही है स्टुडेंट युनियन ग्रीर ग्रासाम उनके समर्थकों द्वारा बड़े पैमाने श्चान्दोलन श्चायोजित करके कार्यकर्ताम्रो के खिलाफ किसी भी पुलिस कार्यवाई का चिरोध किया जा रहा है जिससे जांच करने वाली एजेंसियों के लिए कार्य करना मुक्किल हो रहा है। बुद्धितीया, ब्यापारी, और उन्नीपुपति, बुरी तरह प्रभावित हुए है। वास्तव में राज्यपाल

ने यह सूचित किया कि राज्य मे लोगों के मन में भय व्याप्त है। पुलिस ग्रधि-कारियों को निष्प्रभावी बना दिया गया है ग्रीर सवैधानिक प्राधिकारी ग्रपना कार्य-निष्पादन करने मे ग्रक्षम हो गए हैं।

राज्यपाल ने सक्षेप मे यह भी कहा है कि राज्य सरकार की मशीनरी की समर्थता श्रीर निष्ठा में इस कदर कमी हो गई है कि उल्फा, ए०एस०यू० श्रीर ए०जी०गी० मे जो थोडा-बहुत भेद किसी श्रवस्था मे विद्यमान थे, वे भी श्रव पूरी तरह समाप्त हो गए हैं। राज्यपाल इस निष्कर्ष पर पहुंचते हैं कि ऐसी स्थिति उत्पन्न हो गई है जिसमें राज्य का शासन भारत के उपबधो के श्रनुसार नही चलाया जा सकता।

केन्द्रीय सरकार ने राज्यपाल की इस रिपोर्ट थ्रौर ग्रसम की स्थिति पर विचार किया ग्रौर वह इस निष्कर्ष पर पहुची कि सविधान के ग्रनुच्छेद 356 के भ्रुवीन ग्रिष्टिस्चना जारी करके राज्य विधान सभा को निलम्बित किए जाने के ग्रलावा ग्रौर कोई विकल्प नहीं है। राष्ट्रपति को इस कार्ग्वाई की सिफारिश की गई थी। संविधान के ग्रनुच्छेद 356 के ग्रधीन राष्ट्रपति द्वारा 27 नवम्बर, 1990 को उद्घोषणा जारी कीं गई।

इन परिस्थितियों को ध्यान में रखते हुए, जिनका मैंने उल्लेख किया, महोदय, मैं सिफारिश करता हं कि ग्रसम राज्य के संबंध में सविधान के ग्रधीन 27 नवम्बर, 1990 को जारी की गई उद-घोषणा को ग्रादरणीय सांसद कृपया ग्रनुमोदन प्रदान करें।

THE VICE-CHAIRMAN (SHRI SHAN-KAR DAYAL SINGH): Now, the Minister has moved the Resolution. Shri Dinesh Goswami will move his motion.

SHRI DINESH GOSWAMI (Assam).

Mr. Vice-Chairinan, I move:

That this House recommends to the President that the Proclamation issued by the President on the 27th Nov-

[Shri Dinesh Goswami]

ember, 1990, under article 356 of the Constitution, in relation to the State of Assam, be revoked."

Mr. Vice-Chairman, I am awaie that my motion today, to a great extent, has become academic because the Assam Assembly's term is expiring today, and even if President's rule is revoked, it has to be reimposed because the Assembly's life will no longer be in existence But still I have moved this motion because I am totally opposed to the President's rule in the State and I feel that President's rule in Assam only will not be able to solve the problem for which the President's rule has been sought to be imposed, but the whole effort will be counter-productive

Sir, we must keep in mind that the President's rule had been imposed in State when the Election Commission fully prepared and had geared itself for the polls. President's rule had been imposed with hardly 40 days to go by before the expiry of the term of the Assembly. This has set a very dangerous precedent in the country. Uptill federal polity o fthis now, in the entire country, the practice we followed was the opinion of the State Government on the question of law and order was taken to be final The Central Government never superimpose its.own opinion and disturbed the periodicity of the election. I have been asked a question which I have failed to reply to the students, to the youths and to the people of Assam, and the question is, that in 1983, when the entire people of Assam in one voice said that election must not be held and efforts of election would lead to largescale killings, election was held, and the record would show that according to the Home Ministry's own admission, 3500 people were killed in the elections; according to us, the figure was more than 7000. And when we confronted the Government and the Election Commission as to how was it that in the name of democratic election, 7000 people were killed-because after all, Constitution is meant for men; men are not meant for the Constitutionthe answer was that on the question of law and order, it was the opinion of the State Government which was final. It is also on record, Mr. Vice-Chairman, that Assam election of 1983 was held on two days. After the first day's election was over, the Election Commission wrote to the Returning Officers and the State Government that if in their view the second day's election would also lead to equal violence. to postpone the second day's election. But the election was held and the Election Commission and the Government of India expressed total helplessness by saying that in these matters, State Government's opinion was final. For the first time in the history of India, independent India, periodicity of elections has been disturbed on the opinion of the Central Covernment that the law and order situation isnot conducive for holding elections.

Firstly, it is against the Constitutional provision because the Constitution does not permit imposition of President's Rule disturbing the periodicity of elections on the ground of law and order. May I ask, Mr. Vice-Chairman, is it not a case that several times, in West Bengal, complaints had been made that the law and order situation was not conducive for holding elections there under the C.P I.(M) rule? In fact, wherever there was an Opposition Government, such complaints had been there But it is for the first time that this sort of power has been exercised by the Central Government which, I am afraid, will be followed in many subsequent cases. This sort of practice will be followed not only by the present Government but by the other Governments also, whichever Party may come to power at the Centre. If the ruling party at the Centre is not favourably poised for an electoral victory, elections will be postponed and President's Rule will be imposed.

Now, Sir, I do not want to go much into the past. Today, I am a worried man and I would like to look to the future. Let us remember that the people of Assam are nationalistic to the core of their heart. The Governor has made a very interesting statement that the difference between

he AASU the AAGS.P and the ULFA got obliterated Does it mean that the five Members of Parliament who stand here today have become members of the U L F A or supporters of the U L F A? Sir, we are nationalistic to the core We have stood by the nationalist forces Today, every student of Assam is a member of the A.A.S.U. When you say that every student of Assam is a supporter of the U L.F A., you are only antagonising the students of Assam and doubting their nationalistic Reclings. If you say like this, by force, they may lean towards U L.F.A. The hon. Governor has failed to realise that a statement like this (Intérruptions)

SHRI V. NARAYANASAMY (Pondicherry): Who were responsible? You were responsible (Interruptions).

SHRI DINESH GOSWAMI: Mr. Narayanaşamy, please sit down. Let me have my say (Interruptions).

SMRI S. S. AHLUWALIA (Bihan): You were responsible Your Government was responsible (Interruptions).

THE VICE CHAIRMAN (SHRI SHAN-KAR DAYAL SINGH) Mr. Ahluwalia and Mr Narayanasana, please take your seats (Interruptions). All of you, take your seats (Interraptions).

SHRI S. VIDUTHALAI VIRUMBI: They do not have the licence to disturb like this (Interruptions).

SHRI ASHES SEN (West Bongal): Shr, he it the monopoly of Mr. Narayanianing? Why is he getting up and disturbing like this?

SHRÌ V. NARAYANASAMY You take the monopoly. We do not want

SHRI DINESH GOSWAMI: I. appeal to all sides of the House, particularly, to my friends on the other side. I am speaking the Assamese mind today. You may try to obstruct and throffle my voice. But if you do not understand the situation, you will have another Punjab and Kashmir in Assam. Kindly listen to me. You may not agree, but I hope you will kindly listen to me. What I am tryling to say is 646 RS—

this When you put the A.A.S.U., the A.A.G.S.P. and the U.L.F.A. in the same boat, you create a dangerous situation because every Assamese student is a member of the A.A.S.U. If it is communicated to them tomorrow that according to, the Governor of the State, there is no distinction between the U.L.F.A. and the A.A.S.U., the nationalistic students may well start feeling 'If we are accused like this in spite of our nationalistic feelings, where do we stand' This is what I want to caution you about. As I said, the people of Assam are nationalistic to the core of their heart.

Sir, let us not forget that in 1962, at the time of the Chinese aggression, when the Chinese came to the border of our State, Pandii **Jawaharlal** Nehru bade good bye to the people, of Assam at that time, the people of Assam stood like one man to defend the unity and integrity of the country At that time, the wonter of Assim without a wife with their just parted with the parte lery had gave a to the fawich to detend the border of the country in 1965, we took the bruit of the Peristant attack. Again, in 1971, during the manglaticsh Liberation War, one million refugees crossed soon to the work-Busiem region and We, the people of America and other North-Bastern States, together both the burden without any fluithing because we likew that we must stand by the Pakon in such mentenes of crisis.

Let us not also forget that the State has contribution to the two traditional foreign exchange earners for years and years.

Sir, the people of Assam are nationalistic to the core not only because of political
mility because political whity in Assam is
comparatively of recent origin kight upto
1826 Assam was politically not a part of
india. Assam became part of India in
1826 by Treaty of Yan Dabu and the
British annexed Assam from Burma. But
Assam is a part of the total composite culture of the Indian nationalism. Let me remind the House that 500 years back when
Assam was not a part of the political map
of India, the Mahapurush Sil Sankar Deva,
a great philospher and saint worte which
means, glory to Kalijuga, glory to those

relation to Assam

[Shri Dinesh Goswami]

who are born humans, glory to Bharatwarsh where you are born That saint never used the word 'Assam' anywhere. Therefore, the feeling of unity is the uppermost in the minds of the people of Assam But we are very sensitive. We have got tremendous pride in our own identity. I am proud to say that when the whole country is burning either on the Mandal or Mandir-Masjid issue, Assam is the one State which has no influence whatsoever Mandir or Masjid Today somebody is flighting on the issue of a mosque or a mandir but if you go to Assam, you will find in Hajo the chanting of namaz and mantras take place at the same time disturbance fact to face without any whatsoever in the Assamese minds. That is the tradition and strength of the people of the State We are proud of that.

We also suffer from the feeling of in-* security because of the massive migration of population from across the border We · feel that the political, economic and social . leverage of the State may be lost as its -own indigenous people may be in minority We have also a feeling of neglect because -the State, in spite of the fact that it has r all the resources, including petroleum and -tea; and other mineral resources has really - not developed We have all the mineral resources Today the youths of Assam ask me a vital question to which I have no answer Whenever there is a movement, whichever may be the Government, "it has said, "Look here, your perrol output has been stopped and the country is tosing every day crores of rupees" But then he asks me a question back, "Look here, the country has not lost anything because p crude, is under the soil of earth, it can be extracted uny moment, but there is flaring e of the gas everyday worth lakhs of rupees "How can it be replenished?". I have no sanswer to that. Today when we deal with . Assam, we must keep in view the psyche, the sensitivity of the people. It has a deep sence of nationalist feeling, but equally it has its own pride People of Assam-never c tolerate rule of Delhi. They would like to have a Government of their own and I am in total agreement with Mr Prakash -Ambedkar when he said Always keep the

State Government as a buffer Otherwise, the Central Government will always be a subject matter of attack for every failure, omission or commission. Today, if the AGP Government failed, the best thing should have been to give an to the People of Assam to elect its own Government. On the one hand you say that we failed all along, + and on the other, you do not permit people of Assam to exercise their own Why don't you trust the people of this State? After all, in a democracy one must trust the people of that State And a dangerous statement has come from the Home Minister that the situation in the State is such that eleccannot take place anywhere in the country Therefore, the conclusion is that it is the subjective opinion of this Government that the election cannot take place Even if this Government loses its right to continue in Government, it will continue in Government In a Democracy, the moment you do not trust people you lose your right of governance. 'I feel that the hon Home Minister who has made this dangerous statement and will correct it because I know he has a sensitive mind for the State of Assam

After the President's rule two draconian Acts have been imposed, one is the Armed Forces (Special Powers) Act and the other is the Disturbed Areas Act What powers do these two Acts give? These Acts give power to an army man to shoot any body at sight without any order whatsoever from any authority According to the Governor's own report the entire State is not under the domain of ULFA-ULFA's writ, even according to the Governor's report to which I do not agree does not transform the whole State, But why have you put the entire State under the purview of these two Acts?

Now, there have been reports of army atrocities We have visited some areas. The All-Assam, Students Union has asked Home Minister, Mr. Sahay, to visit Assam. Some of my friends, my colleagues, have visited various parts in the State We heard harrowing tales of rape of women Normally, women do not disclose this, but we found that young

girls had come and not only reported in the police stations, but they had done so to the Governor and in the presence of the Governor reported what the army had done to them. Action has to be taken against two army jawans. I have myself visited places where tales of molestation were told by women. I will not go deep into this because my friends will give detailed accounts

Youths have been tortured by thirddegree methods Even under the Special Powers Act, the army authorities are duty bound under law, to hand over an apprehended person at the earliest to the civil authorities But days in and days mut, apprehended persons were not handed over People had to move habeas corpus petitions in the High Court and only after filing of habeas corpus petitions and directions of the Court youths have been presented to whom degree methods had been applied Advocate-General's car had been ımpounded

Today, with all this, alienation and bitterness is now boiling in the minds of the people of the State I am wormed about I am worried because ULFA cannot win over the hearts of the people of Assam in their fight for secessionism by arms, because you cannot obliterate hundreds of years of history by armed activities for a few days I have said it in public that ULFA can silence me, but my nationalist conviction, that we are a part of the whole India, cannot be taken away from me by ULFA through arms. But let us also not forget that these boys and girls who have taken to arms, have taken to arms because they believe in some-Assamese girls normally do not come to the streets, and I was worried when I saw newspaper reports that Assamese girls have taken arms training across the border in Burma We must try to understand as to why this has happened

As an ULFA jactivist cannot change my conviction of Indian nationalism,

throug harms, let us remember that the State power also, through arms, cannot change their convictions and bring them into the national mainstream. Every action that the army authorities are taking today in Assam is alienating the Assamese mind and taking the Assamese people from the mainstream to the ULFA camp. This is what worries me us remember that secessionism, extremism, does not really gather its strength through arms It gathers its strength in the minds of men In any State, in any country, if there is no popular support, no extremist organization can make any dent, and I am worried that continuance of the President's Rule will only make more people ULFA-minded

I was worned, Mr Vice-Chairman, when a few days back a journalist told me that in the village prayer house women were praying for the welfare of the ULFA youths. Why has this happened? It is because villagers have been apprehended—kept in open fields for hours and hours and interrogated, creating an impression as if everybody in the State is a culprit. Therefore, I would submit, most humbly, that this type of an effort will be totally counter-productive

We have many other problems We have the Bodo problem, the tribal problem and I am amazed that when the Governor of Assam spoke about deaths and killings by the ULFA activists, he didn't utter a word about deaths and killings by the Bodo extremists But the Bodo problem cannot be solved unless the State Government becomes an effective party to it And while trying to deal with the ULFA problem, we may face another kind of situation with the Bodo problem if we do not have a popular Government there Therefore, what I will submit, Mr. Vice-Chairman, is that in this context if we look ahe'ad must take a three-pronged strategy

One, we must try to bring these youths into the national mainstream or even isolate those who are not prepared to come to the national mainstream, from these

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vast number of youths who today may be supporters of the ULFA. Of course, you have spoken about the AGP there are supporters of the ULFA.

I will quote a statement from one important personality who is an important personality of Assam politics. Let me quote him from an interview published in the "SUNDAY" of 27th May-2nd June, 1990

"There is no point in condemning the ULFA simply because it is resorting to violence. The Russian and Chinese Revolutions-both violent phases in history-were hailed by all progressive people More recently, the mob frenzy that led to the assessination of the Romanian President Nicelai Cenusescus and the formation of a new Coverment in the streets of Bucharest has been welcomed by the whole world. Th ULFA's activities must also be seen in that light as a form of protest."

Mr. Naraynasamy, this is not a statement by an AGP leader; this is not a statement from an AASU leader: this is a statement from Mr. Hiteswar Saikia, the President of the Congress(1). Therefore do not accuse the AGP. Your own people are being soft to the ULFA. And to my knowledge, this has not been contradicted. (Interruptions).

KALITA SHRI BHUBANESWAR Sir. (Assam); A point of order, Goswami, has referred to the name of a person who is not a Member of this House Can be refer to that name? (Interrupions).

SHRI S. S. AHLUWALIA: Sir, . . .

VICE-CHAIRMAN (SHRI THE SHANKAR DAYAL SINGH). Mr. Goswami, please take your seat. Please hear him.

भी सुरेन्द्रजीत सिंह ग्रहतुवालिया : उपसभाध्यक्ष महोदय, पहली बात तो मैं यह कहना चाहता हूं कि श्री दिनेश गोस्वामी ने ग्रभी उनकी बात उठाई है जो इस सदन के सदस्य नहीं है। दूसरी बात यह है कि जिस चीज को लेकर ये ग्रपनी बात कह रहे हैं, मेरे पास भी ऐसे बहुत सारे बुकलेट हैं जिनमे इन्होने क्या क्या कहा है, मैं दिखा सकता हूं और मैं दिखाऊंगा। यह जो सनडे का स्टेटमेट है, यह गलत है, इसका कंट्राडिक्शन टेलीग्राफ में उठप चुका है। जी कुछ ये कह रहे हैं यह सच नहीं है। गलत बात को यहां बयान नहीं किया जाना चरहिए।

उपसमाध्यक्ष (भी शंकप द्याल सिंह) 🖣 मैं माननीय सदस्यो से ग्रमुरोध करूंगा कि जो सदन के सदस्य नहीं हैं उनके नाम को उल्लेख न करें जिससे कि विवाद की स्थिति पैदा न हो। स्वस्थ परम्परा के ढंग से चलें।

SHRI DINESH GOSWAMI. will reply to this. (Interruptions)

SHRI VIREN J. SHAH (Maharashtra): Important newspaper reports quoted in the House. A little while back Mr Narayanasamy and others quoted a number of things about Mr. George Fernandes. That was allowed.

VICE-CHAIRMAN. THE SHANKAR DAYAL SINOH): Viren Shah, I have not objected to it. I asked the hon. Member only why he was taking the names; of those who are not Members of this House,

SHRÍ DÎNESH GOSWAMI. Let me Let me take note of it.

SHRI SUKOMAL SEN (West Bengal) He has not made any allegation

SHRI DINESH GOSWAMI: I have not made any allegation.

श्री स्रेक्कारित सिंह सक्तरकालिकाः श्री विनेश गोस्थामी कानून मंत्री रह चुके हैं। उनको समझना चाहिए कि सन्हें मैं छपते के बाद इसका कंट्राडिक्शन टेलीग्राफ में छेंप चुकी है। इस चीज को ग्राप देखें।

President's Proclamation 458 under Article 356 in relation to Assam

उपसभाष्यक्ष (श्री शंकर द्याल सिंह) : जब ग्राप बोर्ले तो ग्रपनी बात कह सकते है।

I think that he is capable of defending humself.

SHRI DINESH GOSWAMI: I am capable of handling it. (Interruptions) I do not want to enter into.....

DR. NAGEN SAIKIA (Assam): I want to know from Mr. Ahluwalja whether the contradiction was published in the "SUNDAY" or in the "TELEGRAPH" (Interruptions)

SHRI DINESH GOSWAMI. I cannot make an allegation; I did not make any allegation. I was only placing these aspects

Therefore what I am trying to point ont, Mr. Vice-Chairman, today 1s, President's rule being a fait-accompli, the best course is to go in for early elections in the State In Assam we have a particular time-table for elections sets in Assam during the middle of April If we do not hold elections by the end of March or even latest by the first week of April, elections will have to be postponed, I think till October and In spite of the best wishes November the Central Government will not be able to hold elections. What I am trying to point out and appeal to the Members and to the sense of this House is that the continuance of President's rule and army seperations in Assam will only strengthen the extremest forces Let us not forget that today political forces have became arrelevant in Puniab and Kashmir. Even in a State like Jammu and Kashmir the same type of allegations were made against the National Conference We had to think in terms of reviving of State Assembly in order that we may have some political forces to talk to make undue allegations against the AGP all the time, because the AGP has publicly proclaimed that though we are a regional party we stand by the national ethos. We are part of the National Front. We came to work together with the national (political parties. Don't about it. Therefore, don't make political forces irrelevant, whether it is the AGP or the Congress (I) or Janata Dal. Thus my apprehension is that prolongation of President's rule will lead to alienation, will isolate the political forces and the whole effort will be counter-productive Therefore. I would like the Home Minister to announce that elections will take place latest by the end of March or by the early part of April

I would also like to say that there are tremendous grievances in the minds of the youths of Assam Forget about the youths of Assam. Let us not also look to the ULFA problem in isolation day, youths are in a rebellious mood We have ULFA because Assam is a border State We have problems galore in UP and Bihar. Half of Andhra Pradesh, I am told, today, is under the Naxalites. Why is it so? It is because the youths of the country feel that not only have we not been able to solve their problems, but irrespective of the leadership and political affiliations, we are not addressing ourselves to their problems lence is the worst form of injustice. But in a society where justice becomes a casualty people do not mind taking to violence. Therefore, the youths are taking to violence So, I would request the hon Home Minister to address himself not only to the problems of the youths of the whole country, but also to the problems of the youths of the North-Eastern region

I will conclude by making a reference to two issues One, recently the Government has announced increase of oil royalty to Rs 314/- Our National Front Government announcement was for an increase to Rs 385/-. The reduction to Rs 314/- has given a wrong message to the people of the State. Two, it was decided to have two universities in the State to meet the demands of the people Berek Valley and the Bramhaputra

[Shri Dinesh Goswamı]

valley There is no announcement in this regard. All these give grounds for giving help to the propaganda machinery of those who want Assam to secode from the rest of the country.

I would not like to deliberate on the past because there will be accusations and counter-accusations. So, I would like to look to the future. Future 18 the only way in which you can sort out and solve Assam's problems by permitting the people of Assam to elect a Government of their own It will be for them to elect AGP, if they so choose or throw it out, if they so choose. We shall have to go before them with our records of the last five years. But give them an opportunity Denial of an opportunity to the people of Assam will only strengthen the hands of the extremists and the secessionists and the sooner we do away with this idea the better it would be

With these words, I oppose the proclamation of President's Rule

The questions were proposed

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH). The Statutory Resolution Moved by the Minister and the Motion moved by Shri Dinesh Goswami both are now before the House for discussion. These may be discussed together

SHRI BHUBANESWAR KALITA President's Rule was promulgated on 27th of November, 1990 in Assam This should have been a surprise for the people of Assam, but, unfortunately, it came as a respite to them The situation in Assam developed in such a way that it became a natural outcome of the circumstances and situations that prevailed in the State of Assam during that time For us, it is a very unfortunate situation, when Assembly elections were round the corner for and against There are arguments President's rule particularly about its pro-President's rule is the priety

step and it should be used sparingly. under extreme situations and under extreme circumstances But the bogey of President's rule who being played by the then AGP Government, which was nothing For the last one year the media, 4 the political leaders somewhere or the other, this way or that way were talking about President's rule in the State of Assam So when it came, really it did not surprise anybody Rather when a bandh call was given in the State of Assam against President's rule, the people responded to it partially When blackout calls were given the people have respended to it partially and those who have responded to it they responded to it halfheartedly It was long felt that President's rule will come today or tomorrows and ultimately it came What was the necessity of President's rule particularly when the elections were due in the State? The first and basic responsibility of any elected Government is to protect the life and property of the people The then AGP Government in the State have miserably failed to keep up that primary res-Instead there were murders, ponsibility lootings, extortions, intimidations assaults All these thing reigned the whole State Human life became the cheapest commodity About 113 innocent people were gunned down in the State About 58 political workers were The weapons and vehicles snatched away from innocent civilians Murders and dacoities were not reported to the police because no action taken by the police The police became a demoralised force They were not acting on their own In the rare event if they took some initiative, there were interferences from the higher-ups situation can be best described in a resolution passed by the Assam Police Asso ciation after the assasination of their senior police officer, Mr Negi He was What are the Superintendent of Police the contents of that resolution? I quote

relation to Assam

"Terrorists are free to strike at any time at any place as they liked, while the police are restrained from performing even the mandatory duty." This is what the resolution says. As a result of such inaction by the police and indulgence by the higher-ups the situation drifted to a point of no-return.

Sir, the situation is best described in an editorial of a popular newspaper of Assam which came out after the President's rule. They wrote and I quote:

"Never in the history of last 43 years of independence had one seen the kind of assassinations kidnappings, extortions and intimidations which have marked the AGP rule Never before has the rule of law been so completely and systematically repudiated in favour of favouritism and whimsical ad hoc decisions Nevel before has merit and performance been so wilfully devalued in favour of political preferences. Never before has the bureaucracy and the police been demoralised by the political bosses. Never before has corruption assumed the proportion that the AGP was able to manage in just five Never before had people to years live in such abject fear as to be incapable of stirring out after 6 P M "Never before have people been deof their personal fire arms merely because the police was unable to prevent them from being snatched Never before have by extremists people been afraid of reporting crimes against them to the police Never before people suffered such blows their dignity and self-respect. of all, never before has a popularly elected government so often been accused of having nexus with an extremist organisation

Thus, all said and done, if anyone is really responsible for invoking President's rule in Assam by his acts of omissions and commissions, it is the AGP itself."

This is what a popular newspaper of Assam says.

DR NAGEN SAIKIA. Mr. Kalita, will you yield for a moment? Sir, I only want to know from Mr Kalita whether

he subscribes to all the views of the newspaper—many views have been published on many occasions—or whether he conveniently chooses to subscribe to this view only. (Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH). Yes, Mr. Kalıta. You continue

SHRI BHUBANESWAR KALITAThere were mayhems, murders, rapes and
extortions. Properties and the dignity of
individuals could not be protected. Nor
did the Government show any inclination
to protect them The media was muzzled
and judges were threatened. So also the
individual's right to Constitutional remedies Things came to such a pass that
all these virtually acquired a sort of political legitimacy. Can any Government
worth the name just remai silent even
after seeing all these?

Sir, the wrong policies of the then Government had given rise to various ethnic agitations. The Bodos were manding separate land. The Karbis were demanding an autonomous State. Not a single day passed when, in one or other locality, a dharna or a bandh was not The AGP's Parnota has made it out to be a sectarian party instead of a regional party Unity is the main factor in a society like the Assamese society You know there are tribals and tribals, there are different castes communities in Assam Unity is most important factor for Assamese development. But due to the wrong policies of the then AGP Government, the whole society was disintegrated What you need in Assam is the integration and unity among different communities, because development is not possible without them

Not only this Look at the industrial picture More industries were closed than opened during that five years' rule

SHRI DINESH GOSWAMI One minute May I ask this Why should not Mr Kalita go and address these

[Shri Dinesh Gosawmi]

thnigs to the people of Assam and ask for their votes? In spite of all these, we are prepared to ask them for their support. Why are you afraid?

SHRI BHUBANESWAR KALITA: I will answer his points also

SHRI VISHVJIT P SINGH (Maharashtra) May I mention, Sir? Those people who opened the doors of the State to foreigners to come here and take over our country have no right to say, 'Hold elections' We will first expel those foreigners and then we will have elections We do not want to hand over our country to those forces which want to destabilise us

उपसन्ना सध्यक्ष (श्री शंकर बयाल सिंह) : आप, दोनो के बीच में कहा से आ गये।

SHRI BHUBANESWAR KALITA. Mr. Goswami has said that we are scared of elections. We are not afraid of going to the people for election. But let me tell you about an observation of the then Home Minister, Mr Mufti Mohammad Sayeed, of the National Front Government, of which you were a member, on 4.9 90 in the Consultative Committee meeting of the Home Ministry.

shri dinesh Goswami: I am on a point of order. This is an important point. I do not mind him saying that. Sir, I am on a point of order. This is important. Please listen to me. I don't mind if he is saying that. But there has been always a convention that we do not disclose the Consultative Committee meeting's proceedings in the House because the danger will be that we say so many things which we may not like.... (Interruptions)

SHRI BHUBANESWAR KALITA: I will not refer to the proceedings of the Consultative Committee. (Interruption). But this has been published in the newspapers also. (Interruptions).

SHRI DINESH GOSWAMI. Sir, it is for you to decide I am not going to stop him It is for him to criticise. (Interruptions)

relation to Assam

SHRI VISHVJIT P SINGH When the previous Prime Minister referred to the proceedings of the Consultative Committee in this House, I have protested against it. (Interruptions) And hon. Shri Dinesh Goswami was a Cabinet Minister in his Cabinet (Interruptions). The then Prime Minister disclosed the proceedings of the Consultative Committee attached to his Ministry. May I mention that? (Interruptions)

SHRI DINESH GOSWAMI: I can neither match his voice nor volume (Interruptions)

SHRI V GOPALSAMY (Tamil Nadu): Sir, Mr Gurudas Das Gupta raised the matter about the Consultative Committee meeting and the Deputy Chairman gave the ruling that the proceedings of the Consultative Committee meeting can never be permitted to be raised on the floor of the House. This is the ruling given by the Deputy Chairman. Therefore, I do not know whether the same ruling . (Interruptions).

SHRI BHUBANESWAR KALITA: do not want to refer to the proceedings of the Consultative Committee meeting. I am referring to the newspaper report where the then Home Minister, Mufti Mohammad Sayeed has mentioned that "in the prevaling law and order situation in the State of Assam. holding of elections in December has a remote chance" That has come out in the newspapers also. That was expressed by the then Home Minister of the National Front Government of which Mr Dinesh Goswami was also a Minister. Sir, the then Home Minister also stated that in spite of repeated requests by the Centre, the Chief Minister of Assam failed to take any effective steps. This was the observation of the colleague of Mr. Goswami in that Cabinet What followed thereafter? Development schemes announced by the Central vernment, various programmes were announced, status of a special category State was given, but that also could not stop the violence which went on unabated. The reason was that even after that the same AGP party has given a bandh call against their own National Front Government of which they were a constituent Why? Because they wanted to have some political issues They knew it fully well that the issue on which they have won the last election in 1985, that is the foreign nationals issue, is an old issue now They wanted a new issue and what is that issue? That is anti-Centre stance and that is why, they gave a bandh call against the National Front Government of which they were a part-(Interruptions)

DR NAGEN SAIKIA: Mr Kalita, would you please enlighten us whether you welcome this Presidential rule or not? (Interruptions) Do you welcome it?

SHRI VITHALBHAI M PATEL (Gujarat) When your turn comes, you can say anything on it. Let him speak. (Interruptions).

SHRI AJIT P K JOGI (Madhya Pradesh): Let him speak

SHRI BHUBANESWAR KALITA: I am not going to answer you. But, of course, I will refer to that

The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Kalita, please address the Chair You need not take note of what they say.

SHRI BHUBANESWAR KALITA:
Mr. Vice-Chairman, what followed next
was still shocking. The meeting of Mr.
Mufti Mohammad Sayeed and Prof.
Madhu Dandavate at Guwahati was disturbed. The State Government failed to
do anything. Mr. Dinesh Goswami, a

Member of the AGP party and a Minister in the National Front Government was gheraoed An embarrassed Mr Goswamı had to resign. The hon. Mınister, Mr. Subodh Kant Sahay, was also the Minister of State for Home Affairs that time, might know what happened thereafter and why Mr. Goswami withdrew his resignation But, Sir, the situation remained the same Even Mr Goswami's resignation. after all this, the situation remained the same and violence continued unabated. Now that the new Government at the Center took a serious look at the situation, the Chief Minister I am told, only requested for new Gypsies to patrol the roads. If anybody wanted President's rule be imposed in the State, it was the AGP. The AGP wanted it most because it wanted an issue to fight their next election. So the President's rule did not come as a surprise, (Interruptions). Sir, this is the background in which the President's rule came But my request to the Government is that the first priority of the Central rule must be to restore normalcy and start developmental works. Mere announcement by the Goversor that 12000 jobs would be provided or that a few small-scale units would be set up in Upper Assam or repairing of roads would be done to give a new look to the administration, would not be enough. Rather, this sort of announcement irritates the people since they have heard enough of such announcements. Again, Sir, reports like 'the country is losing Rs. 800 crores in tea industry because of unrest in the tea industry.' agitate the young men young men are asking. Where is our share of development in that Rs 800 The feeling of deprivation and despair is the root-cause of these problems. What can satisfy the young mind and the people of Assam is concrete results. Sir establishment of The Accord been announced but not refinery has even the foundation stone has been laid Setting by the previous Government, up of gas cracker units has been announced. No tangible action is taken for [Shri Bhubaneswar Kalita]

the establishment of a Central University at Tejpur and Silchar The progress on the bridge over the Brahmaputra at Jogigopa is the slowest. The most important thing is the control of the river Brahmaputra which can bring prosperity to Assam and resources to the nation

The Brahmaputra Board is crippled for want of funds Assam is one of the most backward States in the country. This backwardness is the root of all problems these political The United Liberation Front of Assam is also the result of such backwardness and it is also a political problem But unfortunately I can point out only one thing regarding this organisation. If it is a revolutionary movement with an ideology, the ideology was given a back seat. Collection of money became the only factor and not the ideology Money played the main role which is something unheard of in the history of revolutionary moveanywhere in the world ment I am happy to hear from Mr Goswamiand I am with him-that these boys, these activists should be brought into the national mainstream I am one with him in this But he was in power for eleven months The AGP was there for full five years What did they do to bring them into the national mainstream? (Interruptions)

Sir, the organisation was banned now under the President's rule, but my fervent appeal is to arrest the root, the root is deprivation, otherwise the feeling of alienaiton will still remain and once he time passes, it can come out in a different form Already a hue and cry is being made about atrocities by the Indian Army and many more issues might come for the benefit of our Opposition leagues But it is not true that the Army operations had been totally futile Rather it has achieved a tremendons success it restoring confidence among the common Deople According to a recent release by the Government already Rs 2:57 erores have been recovered and 315

arms were recovered and 1300 persons have been arrested out of whom 300 have been released. Besides, 27 dead bodies have been recovered But there is need for a proper, coordinated approach in this regard so as to avoid unnecessary harassment to innocent pcople. Moreover, the persons arrested TADA can only be released by designated courts. But at present there is only one designated court More such designated courts should be constituted for the ends of justice Advisory committees attached to all police stations should be set up involving people from all of life

relation to Assam

Last but not the least, the army has a very limited use in controlling the internal disturbance. Once that is over, it should be withdrawn. The political process should be started without prolonging the President's rule and for that we demand early elections in Assam. With these words I welcome the Resolution moved by the honourable Minister of State for Home Affairs and I hope that the President's rule will not be prolonged and that elections will be held at the earliest.

S. GURUPADASWAMY SHRI M (Karnataka) Mr Vice-Chairman, I have heard with attention the speeches of my friends who preceded me I am in difficulty in matching them with facts. I concede they know the facts much more than I do about Assam I try to speak now on Assam because during my tenure as Minister I had the opportunity of visiting Assam quite a few times I had the occasion to understand the problems of Assam To me President's rule could have been justified if it had been an answer, a remedy, a wayout, to the basic problems facing Assam I ask my friends here whether President's rule can bring about a change politically or otherwise I feel this is no answer, this is no remedy, this is no wayout, for Assam's problems We have seen President's rule elsewhere, in Punjab, in Kashmir It never provided

relation to Assam

any solution to the problems faced by these States; so also, I feel, in the case of Assam. Having visited Assam quite a few times, I feel that neither the politics of violence nor the politics of hetred will pay Today, Assam is suffering from two types of psychology: One, the psychology of alienation, and, two, psychology of frustration, and one is feeding the other The problems in Assam are the problems which you find in any underdeveloped or backward State and they are poverty, unemployment, illiteracy. communal clashes, social tensions, etc. These are the problems which are creating a climate which is not conducive to a peaceful life there But it is not one day's creation It is the legacy of the past This has been the legacy of many years and it has been accumulating The people of Assam—why the people of Assam alone?— the people of the entire North-Eastern Region feel suffocated. They have no opportunities of development and they feel that they have been neglected by the authorities, maybe the local authorities, maybe the Central authorities This feeling of neglect has been responsible for this dual psychology, the psychology, as I said, of alienation, and the psychology of frustration.

Now, nobody doubts the patriotism of the Assamese My friend and my colleague Shri Dineshji, was speaking about # Nobody doubts their patriotism

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) He was making a sentimental appeal

SHRI M S GURUPADASWAMY
Nobody doubts their patriotism and the
Assamese are as much patriotic and intelligent, as anybody else But we should
understand their feelings, their situations
and their problems The ULFA has not
risen out of nothing The members of that
organization are from every household
and many households have contributed
to the ULFA in the sense that their boys

and their girls have gone there out of frustration. Who are responsible for this? May be te Government at the State level in the past, may be the Government at th Centre or may be all of us failure of leadership. The leadership has not provided the answer there It happened in Puniab: it happened in Assam; it is happening in You must take a view on this It is not a question of law and order If you think that we establish law and order and peace by President's rule, you are mistaken We cannot achieve that. Army has not brought about security, peace and stability. I am not going into the atrocities of the army personnel. I do not know much about it. Army is not the answer. Para-military force is not the answer Police is not the answer The answer is we must tackle the the problems of youth, unemployment, illiteracy, poverty and frustration emanaing out of these. I know When I was a Minister I had to deal with several cases of intimidation I pleaded with the Government of Assam When they wanted more and more investment, I told them that there should be a proper climate for investment And who will go to Assam when Assam is disturbed? Even if we invest money, money will be wasted There will be no development They understood it. They were aware of it As a matter of fact, we gave so many projects Assam which no Government in the past did Nearly Rs 8000 crores of investments were planned We gave a refinery of 3 million tonnes I sanctioned a cracker project Other Ministries also. But all this required a proper climate, and investment climate. In the past we never trained their youth for taking up responsibilities Mv friend Dinesh Goswami used to tell me top posts are all occupied by outsiders Top posts are manned by outsiders—not because they were deliberatly sent from outside, though competent people were available in Assam It is not so Competent men were not available or are not available to man the posts in various undertakings Who is responsible for that? (Shri M S Gurupada Swamy)

They were not trained for these jobs in the past And when you want to recruit them to those posts, though people are available proper skills are not available Competent men are not available. This is the tragedy of Assam The boys who are called ULFA boys are from middle class families-many of them from middle class families They are from educated classes They have taken to arms By disarming them at one point of time we will not disarm them for ever Therefore, I say that the problems of Assam have to be identified And you have to find out solutions to these problems President's rule, according to me, is not the answer, not the remedy, not the way out

On the contrary, by this President's Rule. you will be alienating the people of Assam The sense of alienation which is already there will be encouraged. The sense of frustration will be encouraged, I for one, Sir, feel that politics of violence will not help It should be avoided. But it is there But it can be avoided only by politics of development. The Central Government and the State Government will have to take up development and involve the people in developmental activities. That is what is necessary And democratic set up is important Let us not, as politicians, as leaders, try to destroy the democratic instrument which we have built up over the years In 1983, as my friend pointed out when the conditions were so disturbed, we have held the election. And if my friend says that because there is no proper climate, or there is a climate of violence and we cannot hold the election, then in many parts of the country's, perhaps, you may not be able to hold the election to the Assembly and we may not be able to hold election for Parliament either There may be violence, there may be a breakdown of law and order. It is a vast country And these things do happen. Our efforts should be to see that the democratic instrument, the democratic system is built up even if you are facing challenges, difficulties and problems. That should be our effort.

In the end, Mr Vice-Chairman, Sir, I do not approve of President's Rule My friend the Home Minister was with us. We discussed this matter in Government in the past. We dod not take this step at all. We avoided this step. We discussed this problem of Assam We thought the President's Rule is not the way out; it is not the remedy of Assam We had already the previous examples for Punjab and Kashmir and we thought the President's Rule should not be imposed and there should be an election as early as possible. And to introduce the President's when the elections are due. I think, is inexcusable It is not justifiable at all

relation to Goa

SHRI SUKOMAL SEN: Sir, I would like to start by observing that the Government has taken a wrong step in proclaiming the President's Rule in Assam The successive Governments are imposing the President's Rule in one State after another and thus Article 356 is being misused for that, much against the federal principle for which we have strived for. Sir, I would like to say that at a certain point of time, perhaps, Parliament will have to make an enactment deleting this Article which is being repeatedly used against the States, against the federal principle

Sir, I would like to say something about Assam. I may not fully agree with what my learned colleague, Mr Dinish Goswami said But I would like to make some comments as to how the present situation has come, has developed in Assam Sir, this ULFA movement is a movement of the Militant youths and their demand is a separate State of Assam seceeding from India In India, now we find-it is in Punjab, it is in Kashmir and now it is in Assam—a section of the boys are taking to arms, and they demand disintegration of the country, coming out of the country. What for? It is true that there was regional imbalance Prime Minister said in Radiament that he will see to it that regional imbalance is removed. There is no doubt that people were aggrieved because of this regional imbalance and they protested.

But nobody listened to them and there was discrimination which developed to such an extent that it resulted in movements. un struggies and agitations with contents which were not democratic I would like to say that some chauvinistic content developed in those movements in some parts of the country and so in Assam. Sir, if we recall the past history of Assam, we know that a movement was started by the students there. Obviously they were aggrieved by the discrimination practices against the Assamese people. Economic progress was stalled. There were imbalances compared to other parts of the country, and they felt aggreeved, and a movement was conducted. At that time also we had objected to it, objected to the charryinistic content of the movement. We know that Assam movement ultimately could not remain peaceful. Hundreds of scople, mest. momen and children, were messacared. Not only that, many individuals, many nersonalities were kidnapped and were murdered and beaten and climinated. We have seen what happened recently. We have seen what has happened in Punish where the Akali chanvinistic politics has ultimately led to demand for Khalistan. We know how terrorism has spread there and we know how terrorists are causing depredation in Punjab. We have seen the imbalances and discrimination contains the present situation in Kashmir and how a big section of Kashmiri youth demand secession from India. All this has homened because of wrong way of tackling the situation by the Centre which resulted in a section of the people being forced to take to the path of terrorism and militares in various parts, including Asses. The present situation is the culmination and the logical conclusion of the manner, in which the movement was conducted by the students The youth in Assam have taken to arms and they are demanding secession from India. We had warned our party had, repeatedly warned—that Central Government as well as the AGP Government that unless the situation is properly dealt with, it may go out of control. Barlier, the National Front Government had issued number of instructions and directives to

the AGP Government and if these instructions had been properly implemented, perhaps, the situation may have taken a different turn. But unfortunately, things did not improve During the 11-month rule of National Front Government, the situation went from bad to worse, and now the present Government has imposed President's rule

I think by imposing President's rule, things cannot be remedied. Government should have taken a different course by asking the AGP Government to take measures as directed by the Central Goerinment. But that was not done. This situation has led to certain other militant groups starting a movement, like some other trible movements who are now demanding some autonomy within Assam. If this situation is accepted, it will further lead, to vivisection of the State of Assam. Assam, has a different history. It is not like other States. It has a composite culture with different languages, different ethnic groups who live together. So tackin a different way, both by the Centre and by the AGP Government So, not only certain other groups have taken to arms and killings are taking place, but it has ultimately given rise to passions. But it is not the passion of nationalism. It is a passion of some provincial outlook. It is a passion of chauvinism. As you know, the oil supply was stopped. The oil supply was stopped when the country was facing à severe crisis. The direction that was given to the students and the people of Assam was wrong and this had its own disastrous

Sir, it is said—this had been stated by the Government also apart from what we have seen in newspapers—that the ULF.A. has links with the other terrorist groups in the North-Eastern Region and it has also links with the LTTE of Sri Lanka. You can see what kind of a situation we are in There are these different militant groups in the North-Eastern Region. In Pinjab, we have the Khaliptani terrorists. Today, the country is surrounded by, it is

[Shri Sukomal Sen]

being confronted by, terrorist groups in different regions. In Kashmir, in Punjab, in Assam, in Manipur, in Nagaland, in Meghalaya, everywhere, you find terrorist groups and these groups have formed a chain. It is a very dangerous situation which is developing

In this connection, I would like to point out that the Central Government has done a wrong thing in declaring the whole of Assam as a disturbed area and enforcing the Disturbed Areas Act in the whole of Assam What is the point in declaring the whole of Assam as a disturbed area? The whole of Assam is not a disturbed area The problem is there only in certain parts of Assam where the UL.FA. is operating Only those parts should have been brought under, the purview of the Disturbed Areas Act What will happen? If you enforce the Disturbed Areas Act in the whole of Assam, the Army can operate in the whole of Assam, even in areas where the situation is normal and which are not affected by the depradations of the U.L.F.A. The Central Government has taken a wrong step by applying the Disturbed Areas Act to the whole of Assam The Government should withdraw this Act in respect of the other areas It should be made applicable only to those areas which are affected by the depradations of the ULFA terrorists.

... Another important thing I would like to point out is, there have been complaints that the Army is committing excesses Mr Dinesh Goswami has given some instances. Instances have been given by other people in Assam It has also come in the newspapers I know that when the Army operates, some excesses take place But it cannot be justified It does not mean that innocent men, women and children should be harassed, should be tortured, should be persecuted If it happens, if innocent people are persecuted, if they are harassed, by the Army, it will prove counterproductive It will alienate the people who are otherwise innocent and who do not sympathise with the ULFA If the Army commits atrocities on them, the people

will be led to take a stand against the Government of India and in favour of the ULFA terrorists, in favour of the demands of the ULFA terrorists. Therefore, this should be borne in mind by the Government

Another point 1s,.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR). Last point

SHRI SUKOMAL SEN. The Government should enquire into all the deparadations caused by the UL.F.A terrorists When the Army raided the U.L.F A camps, several bodies were found. Who were these people? How were they kidnapped? The Government does not know Mr Sahav was the Minister of State for Home at that time also when these things took place The Government is in the dark Many people were kidnapped Who were these people? What were their antecedents? How were they kidnapped? From where? Nobody knows It is simply strange that neither the Central Government nor the AGP Government could say anything about it Neither of them could throw any light about it The Central Government is not aware that in a part of the country, many people had been kidnapped and killed Now, many bodies have been dug out from the grave It is horrifying. What was the police doing? What was the intelligence doing? What were the other agencies doing? The Government should take care of such things It has come to light today in the case of Assam Such things may come to light later on in the case of other places also It is a total failure on the part of the Government at the Centre and the State

In conclusion, I would say that the Government should see to it that the normal activities in Assam should not be interfered with. The various political parties, different organisations and individuals should be given full liberty to carry on their activities When I say normal activities, I mean, activities within the Constitutional framework of the country. But as I said earlier, the Disturbed Areas

Act has been made applicable to the whole State This will cause interference in the normal activities of even those parties who are opposed to the ULFA. Who have criticised the ULFA. This Act will be misused by the Army and the Government and the normal activities of these parties will be interfered with in the name of this Act. The Government should keep this in mind.

Then, elections should be held early in Assam. It should be the intention of the Government to see that normal condition is restored without delay ... so that elections can be held. In the absence of the democratic process the wrath of the people will grow more and more. If a particular State is kept under a continuous President's rule, it will cause alienation. This must be kept in mind by Shri Sahay and the Government. Prolonged spell of President's rule will lead to alienation So election should be held without any delay.

SHRI MOHINDER SINGH LATHER (Haryana): Thank you, Mr. Vice-Chairman. I stand to support the Resolution of the Government for Proclamation of President's rule in Assam "It is not the first time that the President's rule has been imposed in Assam. It has been done thrice earlier, in December, 1979 to 1981 and March, 1982 Sir, whenever President's rule is imposed, definitely it is a temporary set-back for the democratic process. I agree with Shri Gurupadaswamy when he put a question whether President's rule was the answer. I totally agree with him. President's rule is not a permanent answer, it cannot be an alternative to the elected government But when the country's integrity and security is involved, when there is a question of oneness of the country. I think no Government worth the name can allow the country to break and that is what was going to happen there. Training camps were set up under the very nose of the AGP Government People were being trained with arms imported from foreign countries For what were they being trained? It was not to defend the country but to fight against the country. There was no alternative left with the Government. I was surprised when my learned friend said that the President's rule can never solve the problem. Sir, Gurupadaswamiji as well as Goswamiji, they were both members of the V.P. Singh Government, very senior members. They extended the President's rule in Punjab. What happened in Jammu and Kashmir? Why was the President's rule extended by their Government? This was because free and fair elections could not be held there The atmosphere was not condusive for holding elections there, it would have resulted in bloodshed. That is why the President's rule was extended.

DR. NAGEN SAIKIA: I think this is not true. The presidential rule was extended because the Congress party did not agree to the proposal for holding election in Punjab. It is not because the previous Government. did not desire to have elections in Punjab.

SHRI MOHINDER SINGH LATHER: That is not the question.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): I think you should not yield to him You make your point

SHRI MOHINDER SINGH LATHER: The question is very simple that the atmosphere there in Assam was so dangerous that murders with impunity were being committed by ULFA, which is known to be a private army of the Chief Minister of the AGP.

DR. NAGEN SAIKIA. It is a wrong

SHRI MOHINDER SINGH LATHER: Shri Goswami tried to give an impression. (Interruptions) I never intered when he spoke

DR. NAGEN SAIKIA It should not go on record.

... SHRI MOHINDER SINGH LATHER: Mr. Goswami tried to give an impression that the Congress party is also in favour of ULFA. That is why he tried to say something.

[Shr: Mohinder Singh Lather]

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Sir. I have got a news item here from The Handustan Times dated 27th Decembor, 1990 which says:

"ASSAM CONGRESS LASHES OUT AT **MOHANTA**

The Assam Pradesh Congress(I) party has characterized former Assam Chief Minister, Prafulla Kumar Mohtanta, as the 'prime accused' in the profonged fawlessness gripping Assam and the 'action he had taken to murder democracy' A press release of the party today said. It was only to project commen people from the clutches of Mahanal's terresism that President's rule had to be imposed. Like Hitler, Mohanta hept and inalititised ULFA as a private signs of his own."

These are the views of the Assam Congress and not as stated by Mr. Goswami

DR. NAGEN SAIKIA: The Congress is very much opposed to the AGP and it is very natural that they spoke in that lang-

SHRI MOHINDER SINGH LATHER: I am not yielding, Sir It is not proper that every time you should stand up and speak like that.

THE VICE-CHARMAN SHRI BHAS-KAR ANNAH MASODKAR): It is not nequesary. You just address the Chair.

SHRI MOHINDER SINGH LATHER: What Chandra Shekharji's Government has done should have been done by the previous Government Even the instructions and directions issued by the V. P. Singh Government to the Prafulla Kumas Mohanta Government not carried out. The Central Government wanted him, to declare eight districts of Upper Assam as disturbed areas but it was not done. Murder cases there were not prosperted by the Government property. All the accused people were bailed out Absolutely no appeales were filed There was a clear indication that there was no difference, between the AGP and the ULFA. What was the Government doing.

DR. NAGEN SAIKIA I am also am AGP man. Do you think I am a supporer of ULFA? (Interruptions)

under Article 356 in relation to Assam

SHRI MOHINDER SINGH LATHER. It is only the AGP Government which is to be blamed, not anybody else You should blame the AGP Government itself. for that The writing was there on the wall itself, and the writing was very clear If the AGP people did not know it, did not want to know what was stoing to be done by the Central Government, they should have consulted Mr Gossami, they thould have consulted Gurupadaswatnyii, they should have inquired from others if they never wanted to face the truth.

वाइसविधरमैन साहबः हमारि पंजाब के अन्दर एक कहावत है। एक बुज़ी चौड़ी पर बैठकी जी रही था ग्रीर लडका घोड़ी की लगाम पुष्पत्र कर आगे-आगे चस्त्रः स्टा मर्टे कुन्ता महने जगा, "पुलर घोडी कित्ये हैं"। वह, सबुका हैरान हुआ गौर उसने पहा, 'क्रांपू जी, तुस्सी बोकी बेंद्रे हो ने फ़ोकी तुकाड़े भलने हैं. कुन्ने ते बहु "कुरुव औ, पता को मैने की की पर पूज्य लेका पता हवा है"

If the AGP Government did, not know about the repersussions of what they we doing who else can be blamed? They was encouraging the ULFA people they was supplying them with money. Crosse of rupees have now been reconstrok a las quantity of arms has been recommend top the possession of those people. Grays have been found containing read bodies of impocent people. So, what was happening in Assam? And you are trying to support it But I agree with you that Pragit denty rule is not the answer. This down that will try to hold elections as early an needless with what was needless with the answer. as possible, when normalcy returns there. This temporary rule is simply there so the country are brought to book and ho maigy is allowed to come here before elections are held

Six they are blanking that President's rule has been imposed the to the consoftacy of the Chandra Shekhar Government and the Congress (I) This is what

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President's Proclamation

they are saying. But this is not true. The truth is, President's rule had to be imposed because of a conspiracy between the AGP and the ULFA. They have to blame themselves for it. It is not the Congress either. There was no pressure of any sort on our be imposed there The circumstances were such, the goings on there were such that no Government worth the name could tolerate that state of affairs there.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR). Please conclude now

SHRI MOHINDER SINGH LATHER: Sir. I have not taken even three minutes.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR). You have crossed your limit.

8.00 P.M.

SHRI MOHINDER SINGH LATHER: Sir, they are blaming Congress and the Government It is just like blaming the piano for bad music. The bad music was created by the AGP, not by us, and now This is the they must face the music thing They are baming others This decision on President's rule has been supported even Bharatiya Janata Party, and all right-thinking persons said, "Yes, the atmosphere was not congenial for elections."

Sir. I must congratulate Chandra Sekhar-11 for this bold, appropriate step at the correct time A very senior Commander, a Major-General there, has stated, and it has come in the paper also, that if these things would have been allowed for some more time to continue, the situation could not have been controlled even by the army Sir, people are now praising our brave army also I am proud to say that our jawans are doing commendable work there to find out hidden arms, to find out the criminals There may be a few stray cases of excesses here and there not disagree that there might have been some cases in which excesses have been committed But it is very heartening to note that a very high-powered committee has been formed consisting of the Advisor

to the Governor, the Director-General of Police and the Major-General Army. This committee will go into all the complaints of excesses of the army, and naturally action will certainly be taken against those persons We are also you. But no such thing, we hope, will happen there, Sir.

Sir, through you I appeal to the whole House, every section of the House should see that normalcy returns to Assam so that elections can be held at the earliest. I join my voice with the appeal of Mr. Goswamı that we should not delay it. I hope that President's rule will not be prolonged even for a day unless it is absolutely necessary.

Thank you very much, Sir.

SHRI SANTOSH BAGRODIA (Rajasthan): Mr Vice-Chairman, Sir. I rise to support the Resolution of the hon Minister of State for Home Affairs, Mr. Sahay, that this House approves the Proclamation issued by the President on the 27th November, 1990 under Article 356 of Constitution, in relation to the State of Assam

Sir, Assam has been passing through a period of turmoil for the last two years. The trade, industry and economy of the State have been suffering major set-backs because of a reign of terror let loose by the ULFA

The rise of the ULFA, as a power to recoken with, coincided with the resignation of the Congress (I) Government 1984 and establishment of a popular Government by the AGP under the leadership of Mr P K Mohanta in 1985

During mid -80's 1986 and 1988, ULFA has been able to get public sympathy for its overground role of social reformer and due to the failure of the AGP Government to meet the aspirations of he local youths The AGP Government, due to its own internal weakness, could not muster enough political courage to combat the ULFA which even

[Shri Santosh Bagrodia]

publicly propagated secession from the Union of India and announced its objective of a sovereign state.

During this period, the ULFA donned the robe of Robin Hood and started its activity of extortion from small vendors, traders and contractors. They announced their policy of anti-capitalism and aim of establishing scientific socialism in Assam. In 1989 the ULFA started their "operation extortion" by demanding moneting from affluent classes at gun-point. At the same time it tried to build up its social image by punishing known anti-socials and criminals at public places. The entire administration was under the control of the ULFA.

The AGP Government cared little and did not take any administrative cognizance of steps to correct the situation. The then Chief Minister publicly admitted that it was impossible for an elected Government to meet the aspirations of the by resorting to arm-twisting methods since resorting to har line atrocious methods by a Government meets with stiff resistance from all Due to this passive attitude of the elected Government, ULFA marched ahead from strength to strength and gradually started inducting village unemployed youths to its cadre, first for their civilian activities and later for military training At this point, members of the AGP started praising directly and indirectly actions taken by ULFA and thus completed the nexus between both by mid-1989

By the end of 1989, ULFA started demanding money in large amounts from traders of Guwahati, Tinsukhia, Barpeta and Dibrugarh and started visiting tea gardens for day-to-day requirements

The tea industry maintained its cool and yet tried to keep ULFA cadres at bay by explaining to them their limited resources; by sometimes conceding small favours to the neighbouring society and by organising community development work

As day passed on, the pressure of ULFA was built up gradually on the tea garden management and at this point of time during 1990, the Government of Assam was approached for redressal The Chief Minister, the Home Minister and the Chief Secretary were approached gradually, but unfortunately despite several meetings with them the situation did not improve and as a climax to this situation, Mr Surendra Paul was killed during the first part of 1990. The tea industry got a big jolt and a sense of fear psychosis started growing in them.

During 1990, the Central Government was contacted by ITA and other organisations several times without any result 'The V P Singh Government never took a hard line against ULFA and environment in Assam started drifting from bad to worse Every fifth day some one important from trade, industry, society or political parties were picked up, tortured and kill-This atroocius situation further divided the Assamese community as a whole and by June 1990, ethnic problems started building up amongs' distinct ethnic sub-groups like caste Hindus and tribes belonging to Karbi Miris and Bodos ULFA resorted to various measures to hold back the devisions' but unfortunately due to Central Government's weakness combined with AGP's apathetic policy further fragmentation took place in Assam

In the meantime, during June 1990, huge demands were slapped on the face of tea industry by ULFA. The matter was reported to the then Central Government, and the State Government, but without any result. In the process a few communes had to pay large sums as insurance against safety. A few others revolted mobilely and even tea garden labour, community, felt threatened and started agitating from September, 1990.

Despite the fact that ULFA had lattle following in rural areas, its activities started having a crippling effect on the overall growth and development of the Assamsociey as a whole. The clock started moving backward in Assam which ultimately resulted in the imposition of President's

Rule in the State. With the imposition of President's Rule, the fear psychosis which gripped the population, had gone down and a modest beginning was made by the Government to correct the social and environmental problems.

Today in Assam, every second person gladly admits that the removal of AGP from power was a necessity and President's Rule was inevitable. It would have been great if Army would have moved in with greater restrainst.

ULFA has retreated now Unless the Government takes strong political and administrative steps and an atmosphere of tranquility is established in Assam, economy of the State will never take off and problems of society will remain as they were.

The AGP Government earned a reputation for rank inefficiency and corruption with not a single aspiration of the Assamese being fulfilled I have plenty of proof₃ or complaints, photo-copie₃ of these complaints, which have been made to the Government I am not trying to put them on the Table of the House, but I am only trying to explain that my senior friend Mr Goswami, has been propagating that ULFA has not been doing much, but even the workers of the tea industry have sent complaints I would like to read what workers of the tea industry had to say

"We are hard-working workers, whose livelihood depends on employsome ment only Recently demand from certain section of people have reated an explosive situation in which we are considering ourselves insecure This situation might force us to agitate and it might turn into a revolution and take the shape of a mass movement Since we are citizens of a free country we would like to remain alive by abiding by the law, order and Constitution of the independent country

Hon Chief Minister, as a representative of all the people of Assam, we would like to request you to feel con-

cerned about the imposition of such demands on the tea gardens so that a new mass movement does not flare up amongst the tea garden workers and turn into a revolution."

This was an appeal to the then Chief Minister of Assam from the workers There were a number of threats and a number of killings took place On the 14th September, openly a letter came not from ULFA but from another secessionist group saying "We have murdered all these people." This was the situation in Assam at that time I would like to quote here what the then Chief Minister of Assam had said "I am not happy with Bhrighu Phukan's functioning as Home Minister He has not been able to do justice to the Department This is how the AGP Government was functioning What did Brighu Phukan say against the then Chief Minister? I quote "Mahanta is not sincere about implementing Accord on the basis of which we were elected". Obviously they could not contain the activities of the secessionist groups

What did Mr Brighu Phukan say about ULFA? He said "After all, these ULFA boys are from amongst us Who then is the shikari and who the prey?" This was the attitude of the AGP Government at that time There were posters on the walls openly publishing all these things

When the tea garden managers, about 150 or odd were auxlifted Mr Prafulla Mahanta said "I did not konw anything about it" How will he know that when the administration was not under his control? He knew nothing about what was happening in his State He started blaming others and said "Why have you saved them?" Perhaps they wanted to kill them also with the help of ULFA

About the police, what did Mr Prafulla Mahanta say? He said "If they become conscious of their own safety, then, how can they work?" [Shri Santosh Bagrodia]

What did Mr. Hiteshwar Saig ex-Caie Miniter of Assam say? He said 'Assam was almost dead but dusk. That was almost the only major achivement of the Asom Gana Parishad regime." This was the achievement of the AGP Government.

What did Mr. Brighu Phukan say? He said crenly "AGP had links with the ULFA boss" There are all published. There are wit the statements made by the Ministers of the previous Government. What do the people of Assam want tothe reople of Assem want to know who is responsible for the failure or the A.s m Accord? Is .t the AGP poverginers of the Con of is it not est jolitically motivated publicity to blame the Congress(I) alone for the electoral rolls? How can the defective electoral rolls of 1983 become correct from 1985 for AGP? May I know from the Minister whether the AGP Government was illegal or not? Whose activities are creating cleavages in the society in the name of race and religion and in the name of language and creed?

I am forced to quote Mr. Sarat Chandra Sinha, who I believe was one of the best individuals, very honest individual and who was the ex-Chief Minister of Assam He said

"To assess the depth ınto Assam's law and order situation has deteriorated, one is to recall that sometime back the Chief Minister of Assam himself had to admit the failure of law and order in the State and accused his Home Minister His Home Minister in turn accuse the Chief Minister The crime of extortion of money, coercive acts, forcible occupation of properties and forcibly taking away of vehicles are being committed within the knowledge of the authority and with impunity."

This is what the ex-Chief Minister himself has said. Finally, he says:

relation to Assam

"Unfortunately the Constitutional Government has given way to the extra Constitutional authority emerging out of the muscle power. Democracy has lost all its meaning."

What did Mr Golap Borbora, ex-Chief Minister of Assam. say? He said:

"The AGP Government has miserably failed to control the law and order situation in the State Extremist forces have killed more than 150 persons including some political workers, during the last few years. Crores of rupees have been extorted not only from the business community, but also from many officers and well-to-do persons in the villages."

I want to warn AGP leaders that the day is not far when they will have to apologise for all the wrongs done under their rule like Mr Jaruzelski of Poland I do believe a lot of restraint is required by the army also No civilians or innocent should be arrested or disturbed in any way.

"मैं मानता हू कि ईधन डालकर कौनसी आग बुझी है, मैं मानता हूं कि ईधन डालकर कौन सी आग बूझी है कभी। इसके लिए आंवध्यकना है कि पास के सारे सभावित ईधनो को अलग कर दिया जए।"

This is what the army should do.

Lt-Gen Brar, GOC, Eastern Command, has rightly said "Our job is not only to flush out terrorists but to instil confidence in the minds of the people and this requires time" I would also like to quote Lt-Gen Baljit Singh, Chief of Staff, Eastern Command who said. 'The army was clearly handicappel by lack of intelligence report on the activities of the ULFA" This was because the Central Government was hand in glove with the

AGP Government and no effort was made to have intelligence reports. (Interruptions)

SHRIMATI BIJOYA CHAKRA-VARTY Sir, is it necessary to quote army personnel? How is it relevant?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us not make an issue of it.

SHRI SANTOSH BAGRODIA: Sm,... (Interruptions). I am not yielding (Interruptions). Sir, is it unparliamentary to quote something?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR). No.

You go ahead. Do not enter into a debate on this.

AN HON. MEMBER: But it is excessive

SHRI SANTOSH BAGRODIA. I do not know what the limit is. They are exposed. That is why they are shouting

The NF group, jointly or separately, never had even a single word of condemnation or censure of the activities of the ULFA. The godfather or the grandfather of the ULFA, Mr. V p. Singh, and the then C M of Assam tipped off senior leaders of the ULFA enabling them to escape. Is it not true that the ULFA had even approached the UN? And my colleagues still consider them nationalist and patriotic.

I can produce photos of arms seized from ULFA camps. It is horrible to think of the massacre of the Lakhipathar camp of the ULFA near Digboi where innocent people were tortured and finally killed. Scores of mutilated bodies have been found

It is clear from the books and documents seized that ULFA men were working according to a plan which, if not checked would have created a Vietnam in the area A top secret communication from the Union Home Ministry to the Assam Government was recovered from one of the ULFA camps.

Around 18th December, it is published in the widely circulated Assamese weekly 'Boodhhar' that the Central Council member Mr. Sidhartha Pukan has made a belligerent call for an armed response The ULFA also has warned of an armed retaliation This must be taken seriously

On 24th December there was a news item I request the hon Minister to confirm it because it is creating confusion in the minds of people. The report says that Rs. 2 crores have been recovered only from one camp. Papers reveal ULFA hand in drug trade also. How can they be Robin Hoods? The ULFA have contacts with the Naga rebels and the Punjab and J & K militants And as mentioned yesterday by our hon Prime Minister, they have links with the LTTE These things have to be taken seriously.

With these words, I support the Home Minister in imposing President's rule in Assam It should continue as long as the situation is not normal I certainly wish that elections should be held there as soon as possible so that the democratic process can be restarted. But, for that, the AGP should come forward to cooperate in bringing the ULFA back to the mainstream of the society

I thank you very much, Mr. Vice-Chairman

श्री श्राध्वनी क्मार (बिहार): मन्नीय उपध्यक्ष महोदय, श्रासाम में राष्ट्र-पति शासन लग् करना पडा श्रजकी सरकार को, श्राज की परिस्थिति के श्रदर, मैं उसका स्वगत करता ह। परन्त किन परिस्थितियों में यह हुन्न, क्यो श्रासाम की यह परिस्थिति हुई, मैं इसके श्रोर श्रापके माध्यम से पदन के और श्रपका ध्यान थोडा सा श्राकषित करन चाहुंगा।

ग्रासाम की स्थिति के बरे में पिछले सत्त में मैंने एक प्रश्न पूछा था। मैंने

श्री अधिवनी कुमार]

इन्ही होम मिनिस्टर से पूछा था कि क्या यह अखबारों में छपा हुआ सही है, मैंने आरोप नही लगाया था, कि जो ब्यक्ति रात में "उल्फा" है, वह दिन में "आ। सूं" और "ए जी पी०" हो जाते है । यही प्रश्न पूछा था और मेरे ए जी पी के मिल बहुत नाराज मुझसे हो गए थे। आज मुझे अत्यन्त कष्ट है कि गृह मंती जी ने यह बात कही है कि ये सारे मिले हुए हैं। मझे अत्यन्त कष्ट है और अगर मेरी धारणा गलत होगी तो मैं जितना प्रसन्न होऊगा, उतना कोई नहीं कि "ए जी पी" का सबध "उल्फा" से नहीं है। ... (ब्यवधान) ..

DR NAGEN SAIKIA Sir, I am on a point of order The Home Minister, I think, quoted from the report that was submitted by the Governor. I don't think it was the statement made by the Home Minister himself that ULFA, AGP and AASU, all are equal I don't think so. It should be clarified whether the Home Minister stated it or it was a comment that was made by the Governor

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR). Dr. Nagen Saikia, there is no point of order You please continue, Mr Ashwani Kumar

श्री श्रिक्षिनी कुमार : उपाध्यक्ष महोदय, मे श्रापके माध्यम से श्रपने ए जी पी० के मित्रो से फिर निवेदन करना चाहता हूं कि यह जो श्र रोप लग रहा है यदि यह श्रसत्य सिद्ध होगा तो मुझसे ज्यादा प्रसन्न कोई नहीं होगा। मे नहीं च हता कि उनके उपर यह श्र रोप लग। . (क्ष्मधान)...

I will be very happy if you are not equated with ULFA But the people are saying, the Governor's report is saying the press reports are saying I will be pleased if you are not equated with them. That is what I am saying (Interruptions)

DR NAGEN SAIKIA. We are no less Indian than you.

SHRI ASHWANI KUMAR: I am not saying that you are less Indian than us. But the ULFA people are also Indians, Mr. Saikia They are also sons and daughters of our country. Don't say like that.

relation to Assam

SHRIMATI BIJOYA CHAKRA-VARTY(Assam): You people are pushing them into the jungle.

SHRI ASHWANI KUMAR We have not Who has pushed them into the jungle, that will come before you just now. Please hear me.

उपाध्यक्ष महोदय, ग्रंज जो "उल्फा" का प्रश्न है, यह असाम के पुराने प्रश्न से जड़ा हुआ है। आस:म के अदर जब देश का विभाजन हुम्र', उसके बाद से, सन् 1947 के बाद से लगातार बगली देश से इनफिल्ट्रेशन होता रह, अजभी हो रहा है ग्रौर जो उस इनफिल्ट्श**न** की बात करता था, उसकी कहा जता था कि यह माम्प्रदायिक बात की जा रही है। ग्रासाम के ग्रदर भी बहुत से मैरे मित्र, बहुत बड़े-बड़े नेत कहते थे कि यह बगला देश से, इनफिल्ट्रेशन की बत करना यह घोर साम्प्रदाधिक है, यह देश-द्रोही है। परन्तु एक दिन असि म के मेरे मित्रो को समझ मे अथा। 1979 मे जब मगलदोई पालिया मेटरी ब ई इलेक्शन के लिए नए इलेक्टर रोल्ज बने कि साल भर मे 60 हजार वोटर्स बढ गए ग्रौर ये सब बंगलादेशी है। आसम के जो म्रादोलन की जड है, वह मंगलदोई प लिया-मेटरी इलक्शन से है जिसका नेतृत्व ग्रापने किया, जिसमे हमने भ्रापका सहयोग दिया। क्यों कि वह देश के बहर से अक्रिक् हो रहा था, हमने ग्रापको सहयोग दिया था। मै अज अपके समने और सदन के सःमने यह बात रखना चहता हूं, हमने तब सपोर्ट किया था, जब वह ब हिर गत के खिलाफ नही, विदेशी के खिल फ था ग्रौर ग्राज मैं स्पष्ट करन चहत ह कि क्राज क्रासाम का क्रान्दोलन जो पहले

''श्रासू'' से शुरू हम्राधा, बाहरःगत के खिलाफ था । ब हिरागत मतलब outsiders from Assam यह तो बद में इस नेतृत्व को सद्बद्धि श्राई, जो मैरे मिल यहाँ बैठे हैं-दिनेश गोस्वामी बैठे है, विजया बहुन बैठी है, इनके नेतृत्व मे वह ब हिरागत से विदेशी के ऊपर हो गया और जो विदेशी के खिल फ ग्रान्दोलन हुग्र, तो एक राष्ट्रीय आन्दोलल के नाते हमने उसका पूर्ण सर्थन किया और जो इनफिल्ट्रेशन हम्र , उसके लिए ग्रौर ग्रज जो भी ग्रोसाम की समस्या है, उस समस्या की जड मे वह इनिफल्ट्रेशन ही है, जो 1947 से भ्राज तक होता प्र रह है ग्रीर ग्राज तक की सभी सरकरो से हम सुनते आप रहे है कि बार्डर चैक-पोस्य वडा दिए गए है, हम कारे की तार लगा रहे है और आजतक जो भी सरकार वहां बैठी रही, जो भी प्रधान मती रहे, चाहे वह पडित नेहरू हो श्रीर च हे ग्राज चन्द्रशेखर तक हो, किसी ने भी उसकी ग्रोर ध्यान नहीं दिया । यह मैरा स्पष्ट सबके ऊपर ग्रारोप है ग्रीर उसी के कारण ज्ञाज ज्ञासाम की समस्या हई है। ग्रीर यह इनिफल्ट्रेशन केवल क्रासाम तक ही सीमित नही रह गया है, ग्राज ग्राप बिहर मे जाकर देखिए, बिहार के ग्रदर 'पूर्णिया' जिले मे ज कर देखिए। ग्रौर कहा-कहा नही इनफिल्ट्रेशन हुआ ? यह समस्या आज बढ गई है। इस समस्या के खिलाफ जब श्रासाम ने श्रान्दोलन किया, सन् 1982 में चनाव कः बहिष्कःर किय, उस समय वहा जो राष्ट्रपति शासन था, उसने जो ग्रत्याचार किया ग्रादोलनकारियो के ऊपर ग्रत्याचार किए। मै भी उस म्रादोलन के साथ जड़ा हुन्रा था ग्रौर बहुत से स्थानो पर दिनेंश जी श्रौर हम साथ-साथ उन मरने वाले शहीदों को श्रद्धाजली देने गये थे। हमने इनको सहयोग किया था उस म्रादोलन के श्रदर । परन्त् उस समय राष्ट्रपति शासन के अदर केन्द्र में काग्रेस की सरकार

थी जिस समय यह ग्रादोलन हुन्ना था ।

बहुत लोग मारे गये ग्रौर इतना बदहम्रा

था, इतना विरोध था जिसकी मै कल्पना

नही कर सकता । मैं बिहार से जुड़ा हुन्ना हु, मैंने जे.पी. म्रादोलन देखा है, पर ग्रासाम का ग्रादोलन उससे जबस्त था, मैं इतना ही ग्रापके सामने कहना चाहता हु। परन्तु उस ग्रादोलन मे से जन्मी हुँई ए.जी.पी. की सरकार 1985 मे शासन मे ग्राती है। हमको बहुत ग्राशायें थी कि यह जो जवान लोग ग्राये है, कालेज ग्रौर स्कूल से निकल कर ग्राये है ईमानदारी मे[े] शासन करेगे, स्रासाम का जो ५ छडापन है उसको दूर करेगे, जिस प्रकार से उन्होंने राष्ट्रीय धारा मे जोडने का प्रयास किया उसको करेगे। परन्त् श्राज मुझे बडे दुख के साथ कहना पड़ता है, उपसभाध्यक्ष जी, कि 1985 से लेकर 1990 ग्रा गया ग्रासाम का जो भी एकोर्ड हुम्रा था, जो भी समस्याये थी उनका निदान नहीं हो सका, नहीं हो सका, नही हो सका । उसके लिये भ्रगर ब्रासाम के लोग केवल केन्द्रीय सरकार की केंदल जिम्मेदार देखते है तो मैं ग्रसम की सर-कार को भी उतना ही जिम्मेदार मानता ह जिनके दोनो के कारण ग्राज ग्रासाम की प्रगति नही हुई । भ्राज भ्रासाम मे घोर ग्रसतोष फैला हुग्रा है। इसके लिये ए जी पी. की सरकार मक्त नही हो सकती क्योंकि वहा पर पांच सालउनका रूदढ शासन रहा है।

उल्फा की गीतविधिया पिछले साल-डेढ साल से चल रही है। इससे पहले बोडो ग्रादोलन चल रहा था । बोडो वाले वहा से म्रलग होना चाहते थे। उस म्रादोलन को दबाने के लिये सरकार ने क्या किया, नही किया, यह एक म्रलग विषय है वहा बोडो का म्रादो-लन चल रहा है । परन्तु उल्फा का म्रादोलन प्रारम्भ हुग्रा म्रौर उल्फा के **ब्रादोलन** मे का हबा ? फिरौती के लिये धन दीजिय, उठाकर ले जायेगे, इतना पैसा दीजिये, नही दीजिये, किडनैपिग हुई, किलिये हुई । हमारे उस समय के डिप्टी मिनिस्टर ग्रीर ग्राज के भी डिप्टी प्राईम मिनिस्टर श्री देवी लाल जी वहा गये श्रीर उनसे सिंकट हाऊस मे जो लोग

[श्री ग्रहिंबनी कुमार]

मिलने ग्राये श्रौर जिन्हाने कपलेट की उल्फा के खिलाफ कम्पलेट की कि इस प्रकार **से व्यापारि**यो को, पक्षडा जा रहा है, उनसे धन की फिरौती ली जा रही है तो वह कपलेट करने वाला जिन्दा घर नही पहुंच सका ग्रीर मुझे कष्ट के साथ कहना पडता है कि ए जी पी. की सर-कार उनको सुरक्षानही प्रदान कर सकी। जो डिप्टी प्राईम मिनिस्टर से ग्रपनी श्रपील करने जाता है वह भी गोली से भार दिया जाना है और उनको सरकार नहीं बचा सकी । यह कितना ग्रच्छा शासन था, प्रशासन था, यह मेरे मित्र जरा दिल पर हाथ रखकर इसका उत्तर दे दें मैं उन्ही से चाहुगा । गोहाटी के **श्रंदर** जो चैम्बर ग्राफ कौमर्स है उनके कितने ग्रध्यक्ष ग्रौर मत्री मारे गये ? यह इनका हिसाब मैं इन्ही से पुछना चाहुंगा भौर किसी से पूछने का मेरे को दरकार नही है।

इस प्रकार की खबरें अखबारों में छपी है, मेरे बहुत मिल्लों ने कोट किया है। यह जो फिरौती मांगी जाती थी, उपसभाध्यक्ष जी, कहा जाता था कि फरोती तो वहा के एस पी और डी एस. को दे आओ, हमको पैसा मिल जायगा। इस प्रकार की खबरे अखबारों में छपी है, कहिये तो मैं कोट कर सकता हूं। इसका क्या अर्थ माना जाता है और जब पुलिस से पूछा जाता था। हिन्दुस्तान टाईम्स में छपा है

"No one has come forward with a complaint that there is a law and order problem. If those people want to leave, we are prepared to give them full security"

यह डी एम का कहना है। कौन कंपलेट कराने जायगा ? उ: प्रधान मत्नी से कपलेट कराने के बाद ग्रगर गोली मार दिया जायगा तो उसको बचाने वाला नही है। उ की सुरक्षा बहा कैसे होगी? एसे एक उदाहरण नहीं ग्रनेकानेक उदाहरण हैं। मित्रों ने सबके नाम गिनाये हैं कौन∹ कौन मारा गया, किन के कितने कितने लोग मारे गये, इसके बारे मे ग्राज प्रश्न वाचक चिन्ह है। इडियन एक्सप्रैस मे 3 नवम्बर को छपा कि 130 लोग मारे जा चके हैं । जिसमे 52 काग्रेस-ग्राई श्रीर सी.पी.एम. के कार्यकर्ता है। एक विचित्र स्थिति बनी हुई थी। इतना ही नहीं जो धन मागा गया वह केवल बाहरी लोगो से नही मागा गया, गोला घाट के ग्रंदर एक टी गार्डन है जो ग्रासाम टी एम्प्लाईज इंडस्ट्रियल कोम्रापरेटिव सोसायटी का. उससे 15 लाख रुपये मागा गया। वर्कर्स कोग्रापरेटिव सोसायटी से भी मागा गया और नही भ्राया तो उनके लिये धमकी का प्रश्न ग्राया । मित्रों, यह सोचने का विषय है । मैं बहुत गंभीरता से, उपसभाध्यक्ष जी, कहना चाहता हं कि देश के विभिन्न भागोो में यह क्यों पड़ा रहा है ? ग्रासाम मे ग्राज शुरू हुन्ना है, पंजाब में है, कश्मीर मे है, तमिलनाड मे है, ग्रान्ध्र में है, इसके पीछ क्या भावना है? क्या यह कम डवलपमेट के कारण है ? पंजाब तो परकैपिटा इनकम के हिसाब से सबसे बडा इनकम का प्रान्त है। परन्त् मेरा स्पष्ट मत है कि इसके पीछे दो भावनायं है। एक तो हमने जो सब्स श्राफ दि संयल की ध्योरी बत ई, लेकिन भृमिपुत को हम काम नही देपाए। किसे हम भूमिपुत कहते हैं [?] जो भारत की भ्रात्मा से प्रदेश को काटा गया है। प्रदेश से कटकर प्र'ज वह छोटा न गपुर कहा जाता है, एक जिला कहा जाता है, एक शहर कहा जाता है। पूरे देश की हम चिन्तः नही करते हैं। हम एक एक क्षत्र, एक एक रिलीजन में बंटते चले ज रहें है। भूमिपुत्र को कम मिलना चहिए क्योंकि श्रीज वह समझने लग है कि भारत की भिम मेरी नहीं है। भारत भिम मेरी है, यह भाव सम प्त हो चक है। यह हमारी भारत भ्भ है, इसी लिए हमे करनः च[ा]हिए, तःस्यः करनी चाहिए. एस अप्रजनहीं हो रहा है। हमने कंपोजिट कल्चर की बात कही ग्रीर दूसरी ग्रोर हम मल्टीनेशनल सोस इटी की बत वहते है, उसकः परिणाम यह हो रहः है कि जगह जगह ग्रलग ग्रलग राष्ट्रो की कल्पना हो रही है कि भारत एक र ष्ट्र है, इसकी एकता को समाप्त करो। मुझे बड़े कष्ट से कहना पड़ रहा है कि ग्राज तक सरकार ने इस ग्रीर ध्यान नहीं दिय। जो हम रा मीडिया है, रेडियो है वह सैया भये कोतवाल के, सजना सजनी के गीत भले ही गाते रहें लेकिन यह बन्दे मातरम या भारा माता के या भारत देश के गीत कभी टी बी पर ग्राएग क्या ? इन भावना ग्रो को समाप्त कर दिया गया है।

[उपतमाध्यक्ष (श्री एमः एः बेबी) पीठासीन हुए]

उपसभाध्यक्ष महोदय, मे गृह मत्री जी से जानन चहुत हू कि क्ये यह सयोग है य इसके पीछे कोई योजन है श्रीर जितनी इस प्रकार की गतिविधिया हो रही है चाहे वह युन इटेड लिबरेशन फट ग्राफ ग्रसम हो, जे के ० एल एफ हो, खालिस्त न लिबरेशन फट हो, सोशिलिस्ट काउमि अप्प नागलैंड हो, बर्मा फ्रंट हो, पीपूल्स लिबरेशन ग्रामी ग्राफ मणिपूर जो, जम्मू के अदर हो ये सरे जो फ़रे हम रे मिल ने कह चरों ग्रोर देश मे बन गए है, क्या इनके पीछ कोई एक सूत्र है ? ने गृह मत्री से जनना चहता हूं कि सेट्रल इटलिजेस से पूछिए कि वह पता लगये। मैंने पढ़ा है, मैंरे पास प्रमाण नही हैं लेकिन जो मैने पढ़ा है उसके अधार पर मैं सदन में पूरी जिम्मेद री के सथ कहन चहत हूं कि बंगलौर मे एक मस्था है वर्ल्ड क उसिल ग्राफ **चर्चेज** उनक[ः] जो प्रक शित पत्र है, उनकी जो पतिक ये है उनने स्पब्ट इन सारे लोगो को मर्गदर्शन देकर देश के ग्रदर जो पिछडे है उन हो ग्रन्स ग्रीर ऐम्यूनिशन देकर लडा च हिए, इस प्रकर के वक्तब्य **छ**पते रहते है। उनकी जो मीटिंगे होती है उनमे पिपारनजीत सिंह म न, गोरखालेड के घीसग सहब भी जते रहे है। एक योजन बद्ध षडयत इस म्रागन इजेशन के मध्यम ने वत्या ज रह है जिसका स्रोत विरेगो मे है, सी अ ई ए र से होगा या किया होग । यह वर्ल्ड काउसिल ग्राफ चॅज जो है इसका स्रोत मे गृह मंत्री जी से चाहुगा कि पता लग कर यहा पर रखे। में इसका इतिहास संदन के सामने रखना चाहत हू।

President's Proclamation

under Article 356 in

relation to Assam

महोदय, ग्राज से 6 स ल पूर्व इसका हेडक्व टॅर इडोनेशिया मे था। इडोनेशिया के शासन ने उनको कहा कि ये देश मे श्रनरेस्ट पैदः कर रहे है। इसलिए वहा से हटा दिया गया । वहा से इनका हैडक्वार्टर सिंगापुर मे ग्रयः तीन सलबाद सिंग पूर की सरकार ने उनको वहा से हटा दिय क्योंकि उन्होंने देखा कि यह वहा के लोगों को लड़ा रहा है। वहा हटाकर ग्राज उसक हैडक्व।टेर बगलौर मे पिछले च।र स।ल से है। में चहुग। कि उनके द्वारा जो पत्र या लिट्रेचर छाप। जाता है, वह मैरे पस भी है, मै नोट नही करनः चाहता, लेकिन गह मंत्री से च हंग कि वह इसकी जाच करे। जिस प्रकर के सेटेसेज मे प्रयोग किए गए है उनसे अन्दोलन और असन्तोष भडकन सरल है। इसलिए यह मामला श्रत्यंत गभीर ग्रौर महत्वपूर्ण है।

उपसभाध्यक्ष महोदय, ग्राज केवल ग्रसम में ही ग्र^{्न्डोलन} नही चल रह है। मणिपुर में, नः बार्खेंड मे, मिजोरम मे चन रहा है। जो जो स्टेट्स प्रानग हो गई हैं वहा पर भी ये ग्रान्दालन चल रहे हैं। जो ग्रलग कहते हैं कि यह इकान मिक कारण है, वह गलत है। कानिमक कारण नही है। ज्यो ज्यो ग्राज प्रगति हो रही है, प्रति वर्ष परसेटज के हिसाब से लोग गरीबी रेखा के ऊपर चले ज रहे है, लेकिन असल मे ऐसा नहीं है। परसेटज के हिसाब से इल्लीट्रेंट की संख्य बढ़ रही है। सारे देश में इल्लीट्रेंसी की दुष्टि से, पावर्टी की दृष्टि से कोई महत्वपूर्ण कंम नहीं हो रह है। यह प्रोब्लन म्रलग विवाद के कारण हो रही है म्रीर इस ग्रलग विवद को बढाव दिया ज रह है। म नम्रतःपूर्वक निवेदन करनः चहत है कि अलग विवाद की सम प्त करके. यह देश एक है. यह हम री भारत

[श्री ग्रहिन्ती कुमार]

माता है इस प्रकार की प्रखर देशभिक्त की भावना जगा कर इसको लाने का प्रयास करे।

इसके ग्रागे एक बात ग्रौर कहना चाहू-गा कि जो वहा पर गवर्नर शासन लाग् किया गया, ठीक है उल्फा की गतिविधिया बढ गई थी इसलिए राष्ट्रपति शासन लाग् करना म्रावश्यक हो गया था, मैने म्रख-बारो मे पढा है कि 19 नवम्बर, का सरकूलर उल्फा ने दिया है जो उनके कैम्पो से मिला है जिसमे स्पष्ट कहा गया है कि 10 दिन के ग्रदर हमारे यहा राष्ट्रपति शासन लागु होने जा रहा है। ग्राप लीडर लोग हट जाइये, सारे कैम्पो को खाली कर दीजिए। इस प्रकार का सरकुलर उनको कहा से पिला? केन्द्रीय सरकार जरा ग्रपने गिरेज में झाक कर देखें कि यह कहा से लीक ज हुई। अगर इस तरह से केन्द्रीय सरकार का शासन चलेगा तो शायद देश के ग्रदर ग्रापको शासन करने में सफलता मिलेगी मैं नही जानता । म्राज यह तथ्य है कि उल्फा के जितने नःभी लीडर है कोई भी उनमे से पकडा नही गया। सब इधर-उधर म्रडरग्राउड हो च्के है। इससे स्पष्ट म्रथं यह लगता है कि उल्फा का केन्द्र, केन्द्रीय सरकार के गृह मंद्रालय के अदर ही कही बैठा हुम्रा है जिससे वह सरकुलर गया है। मैं चाहगा केन्द्रीय सरकार इस पर ध्यान दे। ग्राज वहा पर शाति स्थापित करने के लिए उन लडको के म्रंदर, जो देश से दूर भागने की भावना ग्रा गयी है उस भावना को फिर से भरने के लिए देशभक्ति की भावना जगाने के लिए सदन के सब लोग प्रयास करे। देश का जो नेतृत्व है वह यह प्रयास करे। सब राजनीतिक दल के लोग मिलकर प्रयास करे। देश हमारा एक है। हम इसके पुत्र है। कोई स्रागे बढ़ा है, कोई पीछ बढ़ा है। हमे गरीब से गरीब भाई को ऊपर लाना है। इस एकात्मा और राजनीतिक भावना से जब तक काम नही होगा तब तक देश मे शाति नही हो सकती

है। ग्रभी तो चार प्रातो मे गडबडी है ग्रौर इधर दूसरे प्रातो मे भी हो जायेगी। मेरा नम्म नवेदन है कि विभेद की भाषा बोलना बंद करे। ग्रलग-ग्रलग बाते छोड कर भारत माता की जय बोलें जिस नारे ने हमारे ऋातिकारियो को प्रेरणा दी थी ग्रौर देश को स्वतत्र कराने के लिए बंदे मातरम भ्रौर भारत माता की जय करके फासी के फदे पर झुल जाते थे। वही भावना, व सेटीमेट्स देश मे लाना होगा। ग्रभी पहले के उपाध्यक्ष जो बैठे थे वह कह रहे थे कि सेटीमेंट की बात नहीं कहनी है । उपसभाध्यक्ष महोदय, देश सेटीमेट्स से बनता है । सेटीमेट होगे तो इकोनोभिक प्रोग्रेस होगी। ग्राज सेटी-मेट्स नही है इसीलिए इकोनोभिक प्रोग्रेस -नहीं हो रही है। एक-एक ग्रादमी भ्रष्टा-चार के ग्रंदर फसा जा रहा है क्योंकि म्राज केवल पैसा कमाने की होड लगी हुई है। जब यह होगा कि यह देश हमारा है, गरीब म्रादमी मेरा भाई है, भारत माता का पूत्र है, मैं भी भारत माता का पुत्र हू, जब यह एकात्मा की भावना उत्पन्न होगी तब सारी समस्यात्रो का निदान हो सकेगा।

त्रत मे यह कहूगा कि ग्राज जो सरकार ने किया है इस को कम समय तक लाग् करके सारे देश मे एकात्मा का भाव लाग् करे जिससे केवल ग्रसम मे ही राष्ट्रपति शासन जल्दी समाप्त हो बल्कि ग्रन्य जगहो पर भी जहा राष्ट्रपति शासन बढता जा रहा है वहा भी जल्दी से समाप्त हो सके। देश के ग्रंदर एकात्मा की भावना ग्राये। परन्तु ग्राज ग्रावश्यकता के नाते मै ग्रपनी पार्टी की ग्रोर से इसका समर्थन करता हूं।

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra) Sir, on a point of information According to the List of Business, at 6 o'clock there is a statement by the Minister of Commerce and a number of speakers are there now I would like to know whether the voting will take place today itself or the busi-

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ness will be shifted to tomorrow. I think it would be better if it is shifted to tomorrow.

SHRI M. M. JACOB (Kerala). Sir, there are many speakers and we do not know when it would be completed.

SHRI VITHALRAO MADHAVRAO JADHAV Eight or nine more speakers are there

THE VICE-CHAIRMAN (SHRI M A. BABY) After the clarifications are sought, I do not think we would be in a position to complete this It may spill over to the next day, that is, tomorrow. Now, Mr Gopalsamy

SHR! ASHWANI KUMAR We would like to know whether the voting would be today or tomorrow If it is tomorrow, some Members who want to go now can go You are in the Chair and you can decide it.

THE VICE-CHAIRMAN (SHRIM A. BABY) I do not think that voting can take place today.

SHRI ASHWANI KUMAR No voting today then

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra) I can go now with an easy conscience.

THE VICE-CHAIRMAN (SHRIM A. BABY) Now, Mr Gopalsamy

SHRI V GOPALSAMY Mr Vice-Chairman Sir, the imposition of President's Rule and the promulgation of Draconian laws is the greatest blunder committed by the present Government. I would like to associate myself with the views expressed by my friend, Shri Dinesh Goswami

Sir, the States exist in this country as of right under the Constitution, entitled to autonomy guaranteed by the Constitution Autonomy is not a bount, conferred by the Centre on States This factor, if it is forgotten in the name of unity

and integrity if any Government plays the dangerous game of settling political scores, the country will not forgive. Sir, what happened in Punjab? Mr Surit Singh Barnala was the Chief Minister, and for the first time in the President's Address he was applauded in the presi dent's Address itself But his Government was dismissed under the bosey of law and order in Punjab I do remember, at the stage when a discussion took place, I warned the Government, then Government, that the regional party which was in power, the Akales stands as a buffer between 'he extremists and and if you temove that buffer, you will be caught in the quagmire the quick-sanda That has happened. Has the law and order improved, has the number of killings been reduced in Punjab? No Why it happened? The very same siniste" game was played in Jammu Kashmir, because the party which has been enjoying power in Delhi does not want a regional party to rule ay State if it is opposed to the party which has been enjoying power in Delhi That is why they wanted to destabilise the National Conference Government in Jimina and Kashmir The Modus operandi is very simple If there is a possibility, divide upon, try to weaken, then destabilise the Government The ultimate result the extremists have been strengthened Jammu and Kashmir is that the hands of The same thing happened in Punjab. You have raised the now in Assam bogev of ULFA

Sir, I would like to register our point of view on behalf of my party that we are second to none to condemn any such movement, ULFA or any movement which threatens the very unity or integrity of this country

Sil, a charge was made that LTTE camps exist in the State of Tamil Nadu

SHRI V NARAYANASAMY (Pondicherry) It is a fact.

SHRI V GOPALSAMY Please listen to me I have also to put forth my view. I am entitled to it (Interruptions)

But if it is a fact, the Central Government has got all the agencies They were making wild accusations Certain vested interests have been making wild accusation that LTTE camps exist in Tamil Nadu. But there is no. . . .

SHRI V NARAYANASAMY. There is a recorded proof that LTTE camps are there in Tamil Nadu and (Interruptions)

SHRI V GOPALSAMY: Who decides (Interruptions) your solid proof?

SHRI V NARAYANASAMY: You cannot hide the fact. (Interruptions).

THE VICE-CHAIRMAN (SHRIM A BABY). Please sit down (Interruptions)

SHRI V GOPALSAMY Then, certain sections stated that . . .

SHRI H HANUMANTHAPPA (Karnataka) You are only for DMK. Why do you stand for LTTE?

SHRI V GOPALSAMY You have not followed the point. It is because they said the camps existed in the State of Tamil Nadu The accusation was about camps But when they could not establish or substantiate the charge, now they have left that accusation. Sir of course camps were there not only for LTTE

SHRI T R. BALU (Tamil Nadu): Supported by Congress and AIADMK.

SHRI V GOPALSAMY not only for LTTE but for many other groups, for EPRLF, TELO and PLOTE, not only in Tamil Nadu but in Uttar Pradesh also, I could mention the name of the place There was a camp in Almore in UP for LTTE and other groups in the 80s. Who was ruling here at that time? Who was ruling in the State of Tamil Nadu at that

time? Why were the comps allowed? They were there with their encouragement Our Army officers gave training

under Article 356 in

relation to Assam

SHRI T. R BALU The Congress was financing

SHRI V GOPALSAMY And, Sir, the camps were there It is a fact that cam; s were there in 80s And India Today' also exhibited some photographs of LTTE camps, of the camps of the other groups also But who gave the training, who nurtured this thing? Who gave money? Sir Rs 4 crores of money was given to LTTE when the AIADMK was in power to purchase weapons Sir, a bomb blast took place in Meename bakkam airpoit and more than 46 people were shattered to pieces They were killed in cold blood But at that time, we did rot demand the dismissal of the stry (Interruptions)

SHRI V NARAYANASAMY When fled Padmanabha and 17 others were power in Tamil who was in Nadu? (Interruptions) You are accusing the AIADMK Government What is your stnd? (Interruptions)

THE VICE-CHAIRMAN (SHRIM A BABY). Mr Narayanasamy, please take your seat

SHRI V NARAYANASAMY You are a party to the LTTE activities in Tamil Nadu

ГЪL VICE-CHAIRMAN (SHRI M A BABY). Please take your seat (Interruptions)

SHRI V GOPALSAMY We not allow any group. This is the stalement of the Chief Minister of Tamil The Chief Minister of Tamil Nadu has given a very categorical statement that he will not allow any group to use the soil of Tamil Nadu to create violence or anything But Sir, today, there are some people who are raising his bogey Of course, the hon Prime Minister has said about the link between the ULFA and the LTTE We are not



holding any brief for the LTTE here. But, Sir, we want to have very cordial relations with the Central Government. The Chief Minister came here on the 3rd of this month He held discussions with the Prime Minister If anything is brought to the notice of the Tamil Nadu Government, whatever suggestions are given by the Central Government to tackle any such problem, we are prepared to extend our fullest co-operation to the Central Government. But Sir..

SHRI V NARAYANASAMY: ral Government is not running your Government (Interruptions) You will that the Central Government is interfering in your State affairs (Interruptions)

JACOB Vice-SHRI M M Mr Chairman, Sir, we are discussing Assam. not Tamil Nadu

DR NAGEN SAKIA Sir, we are discussing the Statutory Resolution on Assam, So, the speakers should be asked to confine themselves within the parameters of the subject (Interruptions)

SHRI V GOPALSAMY But Sir, with all the force at my command I would like to inform this House that there is camp for ULFA or for any other group inside Tamil Nadu. But because they are raising this bogey (Interruptions).

SHRI V NARAYANASAMY: We can prove it (Interruptions)

SHRI V GOPALSAMY Sir, when the Nazis wanted to finish Communists, they said Reichstag is on fire because of the Communists (Interruptions).

SHRI V GOPALSAMY Mr samy is under the mistaken impression. There 13 president's rule (Interruptions)

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu) On a point of order

THE VICE-CHAIRMAN SHRI M A. BABY) There is a point of order Let me hear that first

SHRIMATI JAYANTHI NATARAJAN. Sir, the discussion is on Proclamation of President's rule in Assam. I don't know how the hon. Member can talk LTTE and Sri Lanka. I would like the Chair to give his ruling (Interruptions). I want to appeal to the Chair. If the hon. Member is allowed to talk about LTTB, then you allow us also to speak about LTTE. But because the Minister is going to answer only about Assam, I don't know how you allow him to speak about LTTB also. In the morning I asked the Prime Minister a question and at that time Mr. Gopalsamy was sitting quiet He did not reply. Now he wants to raise it in an indirect way in this debate. But the Minister will not be able to reply to that. So, it will be totally incorrect We also have so much to say on Tamil Nadu, we can also say if he is allowed.

THE VICE-CHAIRMAN (SHRI M A. BABY) I have to deal with the point of order Let me clarify The hon Member is right that we are discussing about Assam, and while discussing about Assam there can be some reasonable reference to some other States also But unfortunately Shri Gopalsamy is taking too much time in relation to Tamil Nadu. So, there should be only some reasonable reference to Tamıl Nadu

SHRI V GOPALSAMY I will confine myself to the subject I would like to condemn any sinister move to destabilise the State Governments, because the Assam Government was dismissed, President's rule has been imposed. Already the wings of the country, the North-East, North and the North-West are on fire. But the southern tip is very peaceful But certain sections have been raising this bogey and demanding dismissal of Tamil Nadu Government even But, Sir (Interruptions)

SHRI V NARAYANASAMY Sır you should not allow this

SHRI M M JACOB Mr Gopalsamy is threatening the House and warning the House.

SHRI V GOPALSAMY We are not worried. Hon Prime Minister, Mr Chandta Shekhar will never yield to any such pressure from any quarter But, Sir, we paid a heavy price in 1976 because we opposed emergency, and Mr Chandra Shekhar also suffered detention in the dark dungeon cells We have certain principles and convictions At the same time, when there was a move to expel Indira Gandhi from the Lok Sabha, after chikmagalur victory we were the first, our leader was the first, to condemn that action also I remember the words of Lady Maebeth Stars, hide your fire, the crimes we are going to commit should be hidden in darkness. This is the Shakespearean couplet I would like to draw the attention of certain people who are trying to heed to the voice of certain Lady Macbeth Not only Lady Macbeth, but those who acted upon her advice were who act doomed Those people cording to the advice of Lady Macbeths will only face doom (Interruptions) I know, the Congress Party has given a Press The Congress Party has release at 4 pm such a law level to it is running after some third rate people who have no political credibility (Interruptions)

SHRI V NARAYANASAMY Gopalsamy, you joined Mr V P Singh. You have no right to talk about the Congress Party (Interruptions)

SHRI V GOPALSAMY I know, the Congress Party has given a Press release at 4 pm, against the Tamil Nadu Government

SHRI T R BALU Shame (Interruptions).

SHRI V GOPALSAMY We ignore the yellings of cunning jackals We have got the mandate (Interruptions) You dismissed a popularly-elected Government in Assam You could send the Army there (Interruptions) You could send the Army to Assam It will be thrown into the Brahmaputra The Congress Party will be drowned in the Brahinaputra They could not enter the State of Assam They could not enter

the State of Jammu and Kashmir (Interruptions) In Andhra Pradesh, ten districts are virtually under the control of the Naxalites But I am not here to demand the dismissal of the Janardhan Reddy Ministry I am not demanding.

SHRI V NARAYANASAMY He has no right to say that (Interruptions) You did not win a single Lok Sabha seat. What right have you got to talk about Congress Party? (Interruptions) You have been wiped out in the Parliament elections

THE VICE-CHAIRMAN (SHR! M A BABY) Mr Gopalsamy, please conclude.

SHRI V GOPALSAMY I am not asking for the dismissal of the Andhra Pradesh Ministry I am not for that

THE VICE-CHAIRMAN (SHR) M A BABY) You have only two minutes

SHRI V GOPALSAMY Whether it is Andhra Pradesh or UP or any other State, we are not demanding the dismissal of any Government (Interjuptions) You say yoù want co-operation. I would like to warn you If you try to play any dirty games, really, you will be creating another Punjab or Assam in the State of Tamil Nadu The Congress Party will never be able to enter the State of Tamil Nadu (Interruptions)

SHRI DAYANAND SAHAY (Bihar) Sir, he should withdraw this

SHRIMATI JAYANTHI NATARA-JAN He cannot make such a statement (Interruptions)

SHRI V NARAYANASAMY The Tamil Nadu people want the disinissal of the DMK Government (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN Sir, Mr Gopalsamy should withdraw what he said just now He cannot hold the Parliament and the country to ransom by giving such threats on the floor of the House (Interruptions)

SHRI V GOPALSAMY They will be preparing the obituary of the Congress Party. They will be writing the epitaph of

the Congress Party in the country. (Interruptions) You will be thrown into the dustbin of history. Don't try to play any dirty games. (Interruptions) You lost power in Tamil Nadu 24 years back You will not be able to come back to power in Tamil Nadu (Interruptions) Sir, I strongly condemn the imposition of President's Rule in the State of Assam.

600 PM

SHRIMATI JAYANTHI NATARA-JAN That remark should be expunged

SHRI PARVATHANENI UPENDRA (Andhra Pradesh) There is nothing unparliamentary. He gave a caution. There is nothing in that

SHRIMATI JAYANTHI NA1ARA-JAN Let the Chair give his ruling I am appealing to the Chair.

THE VICE-CHAIRMAN (SHRI M A BABY) If there is any thing unparliamentary

SHRIMATI JAYANTHI NATARA-JAN I am not talking of 'unparliamentary'. What I want to bring to your notice is that the hon Member just now said, if anything is done which the Central Government is entitled to, if it is so advised under the Constitution of India, Tamil Nadu will become another Punjab or Assam (Interruptions)

SHRI V GOPALSAMY: Punjab is still a part of India Punjab is not Pakistan

SHRI PARVATHANENI UPENDRA. Several times several expressions are used

SHRI V GOPALSAMY Punjab is not Pakistan, Assam is not Burma

SHRIMATI JAYANTHI NATARA-JAN Already they are converting Parliament into Punjab

DR NAGEN SAIKIA Only I want to know whether we are satting beyond six.

THE VICE-CHAIRMAN (SHRI M. A BABY). Mr Gopalsamy, please sit down I hope you have concluded Yes, Shri Chaturanan Mishra

श्री चतुरानन मिश्र (बिहार):

एपतमाइ:क्ष जं, इन्नें जिस ढग से हम
लोन अपसम पर बहुन कर रहे थे और
बहुन करते बबन हम लोग तमिल नाडु
मे चले नयं, अन्य यह हान इस सदन
का रहा, ता पता नह कि आगे क्या
अन्य । हनारे नक्ष मे नहीं आता।

हमारे िहाज मे, देश के सामने (व्यवधान)

THE VICE-CHAIRMAN (SIHRI M A BABY) Now you may please stop. You can continue tomorrow. The Minister will now make the statement

STATEMENT BY MINISTER—RECENT VISIT BY THE COMMERCE AND LAW AND JUSTICE MINISTER TO AFGHANISTAN

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY). Sir, in response to an invitation from the Minister for Commerce of Afghanistan, I visited Afghanistan from 30th December, 1990 to 1st January, 1991 This is the first bilateral visit of a Minister of Shri Chandra Shekhar's Government to a friendly country

I was accompanied by a delegation of senior officials of various Ministries of the Government of India and experts as well as senior representatives of commercial establishments connected with Indo-Afghan trade and economic relations

I had detailed discussions with H's Excellency the Commerce Minister of Afghanistan, Mr Zakim Shah as well as with the Deputy Prime Minister-cum-Minister for Planning and the Minister for Light Industries and Food Stuff.

The discussions were held in a warm and cordial atmosphere Both sides appreciated the sincere efforts made jointly by